

DRAFT LETTER OF OFFER

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

This Draft Letter of Offer is being sent to you as a registered shareholder/ beneficial owner of the Equity Shares of Triveni Turbine Limited as on the Record Date in accordance with Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018. If you require any clarifications about the action to be taken, you should consult your stock broker or your investment consultant or the Manager to the Buyback i.e., HDFC Bank Limited or the Registrar to the Buyback i.e., Karvy Fintech Private Limited. Please refer to the section “*Definition of Key Terms*” on page 3 for the definition of the capitalised terms used herein.



TRIVENI TURBINE LIMITED

CIN: L29110UP1995PLC041834

Registered Office: A-44 Hosiery Complex, Phase II Extn, Noida-201 305, Uttar Pradesh
Corporate Office: 8th Floor, Express Trade Towers, Plot no.15-16, Sector 16A, Noida- 201 301, Uttar Pradesh

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Offer to Buyback up to 66,66,666 (Sixty six lakhs sixty six thousand six hundred and sixty six only) fully paid-up equity shares of the Company of the face value of INR 1/- each, representing 2.02% of the issued, subscribed and paid-up Equity Shares of the Company, from all Eligible Shareholders as on the Record Date, i.e., Friday, December 28, 2018 on a proportionate basis, through the ‘tender offer’ process, at a price of INR 150 (Indian Rupees One Hundred and Fifty only) per Equity Share, payable in cash, for an aggregate maximum amount of INR 100,00,00,000 (Indian Rupees One hundred crore only) excluding the Transaction Costs.

- (1) The Buyback is being undertaken in accordance with Article 4 of the Articles of Association of the Company, Sections 68, 69 and 70, and other applicable provisions of the Companies Act, 2013, including any statutory modification(s) or re-enactment thereof and applicable rules thereunder including the Companies (Share Capital and Debentures) Rules, 2014, as amended and the SEBI Buyback Regulations. The Buyback is subject to receipt of such approvals, permissions and sanctions, as may be required under the applicable laws including from the Securities and Exchange Board of India, and/ or the BSE Limited, and the National Stock Exchange of India Limited.
- (2) The Buyback Offer Size is INR 100,00,00,000 (Indian Rupees one hundred crore only) excluding the Transaction Costs, which represents 22.53% and 22.24 % of the aggregate of the Company’s paid-up capital and free reserves (including securities premium) as per the audited financials of the Company as on March 31, 2018, on a standalone and consolidated basis respectively (i.e., the last audited financial statements available as on the date of the Board Resolution approving the Buyback). The Buyback Offer Size is within the statutory limit of 25% of the aggregate of paid-up capital and free reserves of the Company.
- (3) The Letter of Offer will be sent to all Eligible Shareholders (Equity Shareholders as on the Record Date, being Friday, December 28, 2018).
- (4) For details of the procedure for tender and settlement, please refer to the “*Procedure for Tender Offer and Settlement*” on page 32. The Form of Acceptance-cum-Acknowledgement (the “**Tender Form**”) is enclosed together with this Draft Letter of Offer.
- (5) For details of the methodology adopted for the Buyback, please refer to the “*Process and Methodology for the Buyback*” on page 28. For mode of payment of cash consideration to the Eligible Shareholders, please refer to “*Procedure for Tender Offer and Settlement - Method of Settlement*” on page 37.
- (6) A copy of the Public Announcement published on December 17, 2018 and this Draft Letter of Offer (including the Tender Form) is available on the website of the Company and is also expected to be made available on the website of Securities and Exchange Board of India i.e., www.sebi.gov.in.
- (7) Eligible Shareholders are advised to refer to “*Details of the Statutory Approvals*” and “*Note on Taxation*” on pages 27 and 38, respectively, before tendering their Equity Shares in the Buyback.

MANAGER TO THE BUYBACK

REGISTRAR TO THE BUYBACK



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 Peninsula Business Park
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 Lower Parel
 Mumbai 400 013
Tel: +91 22 3395 8233
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E-mail: ttl.buyback@hdfcbank.com
Contact Person: Mr. Ravi Sharma
SEBI Registration No.: INM000011252
Validity Period: Permanent



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 Karvy Selenium Tower B Plot 31-32, Gachibowli
 Financial District, Nanakramguda
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 Hyderabad Rangareddi
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Investor Grievance Id: einward.ris@karvy.com
Contact Person: Mr. M. Murali Krishna
SEBI Registration No.: INR000000221
Validity Period: Permanent

BUYBACK PROGRAMME

BUYBACK OPENS ON	[•] (●)
BUYBACK CLOSES ON	[•] (●)
LAST DATE OF RECEIPT OF COMPLETED TENDER FORMS AND OTHER SPECIFIED DOCUMENTS BY THE REGISTRAR TO THE BUYBACK	[•] (●)

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1. SCHEDULE OF ACTIVITIES FOR THE BUYBACK

Sr. No.	Activity	Day	Schedule of Activities Date
1.	Date of meeting of the Board of Directors approving the proposal for the Buyback	Thursday	November 1, 2018
2.	Date of declaration of the result of the postal ballot approving the Buyback	Saturday	December 15, 2018
3.	Date of publication of the Public Announcement for the Buyback in newspapers	Monday	December 17, 2018
4.	Record Date for determining the Eligible Shareholders and the Buyback Entitlement	Friday	December 28, 2018
5.	Buyback Opening Date	[●]	[●]
6.	Buyback Closing Date	[●]	[●]
7.	Last date of receipt of completed Tender Forms and other specified documents including physical share certificates (if and as applicable) by the Registrar	[●]	[●]
8.	Last date of verification by Registrar	[●]	[●]
9.	Last date of intimation to the Stock Exchange regarding Acceptance/ non-acceptance by the Registrar	[●]	[●]
10.	Last date of completion of settlement by the Clearing Corporation of the Stock Exchanges	[●]	[●]
11.	Last date of dispatch of share certificate(s) by the Registrar/ payment to Eligible Shareholder/ return of unaccepted shares to Eligible Shareholders	[●]	[●]
12.	Last date of extinguishment of the Equity Shares bought back	[●]	[●]

Note: Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates.

2. DEFINITION OF KEY TERMS

This Draft Letter of Offer uses certain definitions and abbreviations which, unless the context otherwise indicates or implies or specified otherwise, shall have the meaning as provided below. References to any legislation, act, regulation, rule, guideline, policy, circular, notification or clarification shall be to such legislation, act, regulation, rule, guideline, policy, circular, notification or clarification as amended, supplemented, or re-enacted from time to time and any reference to a statutory provision shall include any subordinate legislation made from time to time under that provision.

The words and expressions used in this Draft Letter of Offer, but not defined herein shall have the meaning ascribed to such terms under the SEBI Buyback Regulations, the Companies Act, the Depositories Act, and the rules and regulations made thereunder.

Term	Description
8% Redeemable Cumulative Preference Shares	8% redeemable cumulative preference shares of the Company having face value of INR 10/- each.
Acceptance	Acceptance of Equity Shares tendered by the Eligible Shareholders in the Buyback.
Acquisition Window	The facility for acquisition of Equity Shares through mechanism provided by the Designated Stock Exchange in the form of a separate window in accordance with the Specified Procedures.
Additional Equity Shares	Additional Equity Shares tendered by an Eligible Shareholder over and above the Buyback Entitlement of such Eligible Shareholder up to the extent of Equity Shares held by such Eligible Shareholder on the Record Date.
Articles of Association	Articles of Association of the Company.

Term	Description
Board Meeting	Meeting of the Board of Directors held on Thursday, November 1, 2018, wherein among other things, the proposal for the Buyback was approved.
Board/ Board of Directors	Board of directors of the Company (which term shall, unless repugnant to the context or meaning thereof, be deemed to include a duly authorized committee thereof).
BSE	BSE Limited.
Buyback Closing Date	[●]
Buyback Committee	A committee constituted by the Board (comprising of Mr. Nikhil Sawhney, Vice Chairman and Managing Director, Dr. Santosh Pande, Ms. Homai Ardeshir Daruwalla, Mr. Tarun Sawhney, Directors and Mr. Arun Prabhakar Mote, Executive Director of the Company) pursuant to a resolution passed by the Board on Thursday, November 1, 2018 to exercise its certain powers in relation to the Buyback.
Buyback Entitlement	The number of Equity Shares that an Eligible Shareholder is entitled to tender in the Buyback, which is computed based on the number of Equity Shares held such Eligible Shareholder as on the Record Date and the ratio of Buyback applicable in the category, to which such Eligible Shareholder belongs.
Buyback Opening Date	[●]
Buyback Offer Price	Price at which Equity Shares will be bought back from the Eligible Shareholders i.e., INR 150 (Indian Rupees one hundred fifty only) per Equity Share payable in cash.
Buyback Offer Size	Number of Equity Shares proposed to be bought back i.e., 66,66,666 (Sixty six lakhs sixty six thousand six hundred and sixty six only) Equity Shares multiplied by the Buyback Offer Price i.e., INR 150 per Equity Share aggregating to INR 100,00,00,000 (Indian Rupees One hundred crore only). The Buyback Offer Size does not include any expenses incurred or to be incurred for the buyback viz. brokerage, costs, fees, turnover charges, taxes such as securities transaction tax and goods and services tax (if any), stamp duty, advisors fees, printing and dispatch expenses and other incidental and related expenses and charges.
“Buyback or Buyback Offer” or “Offer”	Offer by Triveni Turbine Limited to buy back up to 66,66,666 (Sixty-six lakhs, sixty-six thousand, six hundred and sixty-six only) fully paid-up Equity Shares of face value of INR 1 each at a price of INR 150 per Equity Share from all the Eligible Shareholders, through the Tender Offer process on a proportionate basis.
CDSL	Central Depository Services (India) Limited.
CIN	Corporate Identity Number.
Clearing Corporation	Indian Clearing Corporation Limited
Companies Act	Companies Act, 2013, as amended and rules framed thereunder.
Company	Triveni Turbine Limited.
Company Demat Account	A demat account to be opened by the Company, wherein Demat Shares bought back in the Buyback would be transferred.
Company’s Broker	HDFC Securities Limited.
Depositories	Together, National Securities Depository Limited and Central Depository Services (India) Limited.
Designated Stock Exchange	BSE.
DIN	Director Identification Number.
Director(s)	Director(s) of the Company.
DP	Depository Participant.
Draft Letter of Offer	This Draft letter of offer dated December 17, 2018, filed with SEBI through the Manager to the Buyback, containing disclosures in relation to the Buyback as specified in Schedule III of the SEBI Buyback Regulations.
Eligible Shareholders	Equity Shareholders eligible to participate in the Buyback and would mean all shareholders/ beneficial owners of the Equity Shares on the Record Date being Friday, December 28, 2018, and do not include such shareholders/ beneficial owners of the Equity Shares who are not permitted under the applicable law to tender shares in the Buyback.
EPS	Earnings per Equity Share.
Equity Shareholder(s)	Shareholder/ beneficial owner of the Equity Shares.
Equity Share(s)	Fully paid up equity share(s) of the Company having the face value of INR 1 (Indian Rupee one only) each.
Escrow Account	The Escrow Account to be opened with Axis Bank Limited in the name and style of “ <i>Triveni Turbine Ltd - Buyback Escrow A/c</i> ”.
Escrow Agent	Axis Bank Limited.
Escrow Agreement	The agreement dated December 15, 2018 entered into between the Company, Axis Bank Limited and HDFC Bank Limited, pursuant to which certain arrangements for Escrow Account is made in relation to the Buyback.
FEMA	The Foreign Exchange Management Act, 1999.
FII(s)	Foreign Institutional Investor(s).
FPI	Foreign Portfolio Investors.
General Category	Eligible Shareholders other than the Small Shareholders.

Term	Description
HUF	Hindu Undivided Family.
IT Act/ Income Tax Act	Income Tax Act, 1961.
Letter of Offer	The letter of offer to be filed with SEBI, through the Manager to the Buyback, containing disclosures in relation to the Buyback as specified in Schedule III of the SEBI Buyback Regulations, incorporating any comments that may be received from SEBI on this Draft Letter of Offer.
LTCG	Long-Term Capital Gains.
“Merchant Banker to the Buyback” or “Merchant Banker” or “Manager to the Buyback”	HDFC Bank Limited.
NA	Not applicable
Non-Resident Shareholders	Includes Non-resident Indians (NRI) and Foreign Institutional Investors (FII) / Foreign Portfolio Investor as defined under the Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014, as amended.
NSDL	National Securities Depository Limited.
NSE	National Stock Exchange of India Limited.
PAN	Permanent Account Number.
Public Announcement	Public announcement dated December 15, 2018 in connection with the Buyback which was published on December 17, 2018 in the English and the Hindi national editions of the Business Standard daily newspaper (Hindi being the regional language of Noida wherein the registered office of the Company is located).
RBI	Reserve Bank of India.
Record Date	The date for the purpose of determining the Buyback Entitlement and the names of the Eligible Shareholders to whom the Letter of Offer (including the Tender Form) will be sent, and who are eligible to participate in the Buyback in accordance with the SEBI Buyback Regulations. The Record Date for the Buyback is Friday, December 28, 2018.
“Registrar to the Buyback” or “Registrar”	Karvy Fintech Private Limited (<i>Karvy Computershare Private Limited has been amalgamated with Karvy Fintech Private Limited by order of the National Company Law Tribunal, Hyderabad dated October 23, 2018 and the said amalgamation was effective from November 17, 2018, and accordingly, Karvy Fintech Private Limited is acting as the Registrar to the Buyback.</i>).
Reserved Category	Small Shareholders eligible to tender Equity Shares in the Buyback.
SEBI	Securities and Exchange Board of India.
SEBI Buyback Regulations	Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018.
SEBI Listing Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015.
Shareholder’s Broker	The stock brokers (who is a member of the BSE and/or NSE) of an Eligible Shareholder through whom the order for selling the Equity Shares will be placed in the Acquisition Window.
Small Shareholder	As defined under Regulation 2(i)(n) of the SEBI Buyback Regulations and in relation to the Buyback means an Eligible Shareholder who holds Equity Shares of market value of not more than INR 2,00,000 (Indian Rupees two lakhs only), on the basis of closing price on BSE/ or NSE, whichever registers the highest trading volume in respect of the Equity Shares on the Record Date, i.e., Friday, December 28, 2018.
Specified Procedures	The mechanism for acquisition of shares through stock exchange” specified by SEBI vide circular no. CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 and circular no. CFD/DCR2/CIR/P/2016/131 dated December 9, 2016.
STCG	Short-Term Capital Gains.
Stock Exchanges	Together, BSE and NSE, being the stock exchanges where the Equity Shares of the Company are listed.
Tender Form	Form of Acceptance–cum–Acknowledgement.
Tender Offer	Method of buyback as defined in Regulation 2(i)(q) of the SEBI Buyback Regulations.
Tendering Period	Period of 10 Working Days from the Buyback Opening Date ([●]) till the Buyback Closing Date ([●]) (both days inclusive).
Transaction Costs	Any expenses incurred or to be incurred for the buyback viz. brokerage, costs, fees, turnover charges, taxes such as securities transaction tax and goods and services tax (if any), stamp duty, advisors’ fees, printing and dispatch expenses and other incidental and related expenses and charges.
TRS	Transaction Registration Slip
U.S.	The United States of America.
Working Day(s)	Working day as defined in the SEBI Buyback Regulations

Certain conventions, currency of presentation, use of financial information and stock market data

Page Numbers and Paragraph Numbers

Unless otherwise stated, all references to page numbers and paragraph numbers in this Draft Letter of Offer are to page numbers of this Draft Letter of Offer.

Currency and Units of Presentation

All references to “*Rupee(s)*”, “*Rs.*” Or “₹” or “*INR*” are to Indian Rupees, the official currency of the Republic of India.

Financial and Other Data

Unless stated or the context requires otherwise, our financial information in this Draft Letter of Offer is derived from our (i) the audited results for the fiscal year 2016, 2017 and 2018, and (ii) the unaudited results for six months ended September 30, 2018, which have been subjected to a limited review by the Statutory Auditor.

Our Company’s fiscal year commences on April 1 of each year and ends on March 31 of the next year (referred to herein as “**Fiscal**”, “**Fiscal Year**” or “**FY**”).

All data related to financials are given in INR lakh, unless otherwise stated.

Stock Market Data

Unless stated or the context requires otherwise, stock market data included in this Draft Letter of Offer is derived from the websites of the Stock Exchanges.

3. DISCLAIMER CLAUSE

As required, a copy of this Draft Letter of Offer has been submitted to SEBI. It is to be distinctly understood that submission of this Draft Letter of Offer to SEBI should not, in any way be deemed or construed that the same has been cleared or approved by SEBI. SEBI does not take any responsibility either for the financial soundness of the Company to meet the Buyback commitments or for the correctness of the statements made or opinions expressed in this Draft Letter of Offer. The Manager to the Buyback, HDFC Bank Limited, has certified that the disclosures made in this Draft Letter of Offer are generally adequate and are in conformity with the provisions of the Companies Act, 2013 and Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018. This requirement is to facilitate Eligible Shareholders to take an informed decision for tendering their Equity Shares in the Buyback.

It should also be clearly understood that while the Company is primarily responsible for the correctness, adequacy and disclosure of all relevant information in this Draft Letter of Offer, the Manager to the Buyback is expected to exercise due diligence to ensure that the company discharges its duty adequately in this behalf and towards this purpose, the Manager to the Buyback, HDFC Bank Limited, has furnished to SEBI a due diligence certificate dated December 17, 2018 in accordance with the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, which reads as follows:

“We have examined various documents and materials contained in the annexure to this letter as part of the due diligence carried out by us in connection with the finalisation of the Public Announcement published on December 17, 2018 and the Draft Letter of Offer (dated December 17, 2018). On the basis of such examination and the discussions with the Company, we hereby state that:

- The Public Announcement and the Draft Letter of Offer are in conformity with the documents, materials and papers relevant to the Buyback;
- All the legal requirements connected with the said offer including Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, have been duly complied with;

- The disclosures in the Public Announcement and the Draft Letter of Offer are, to the best of our knowledge, true, fair and adequate in all material respects for the shareholders of the company to make a well-informed decision in respect of the captioned Buyback; and
- Funds used for the Buyback shall be as per the provisions of the Companies Act, 2013.”

The filing of offer document with SEBI does not, however, absolve the company from any liabilities under the provisions of the Companies Act, 2013 or from the requirement of obtaining such statutory or other clearances as may be required for the purpose of the proposed Buyback.

The promoters / directors of the company declare and confirm that no information/ material likely to have a bearing on the decision of Eligible Shareholders has been suppressed/ withheld and/ or incorporated in the manner that would amount to mis-statement/ misrepresentation and in the event of it transpiring at any point of time that any information/ material has been suppressed/ withheld and/ or amounts to a mis-statement/ misrepresentation, the promoters of the Company/ directors and the Company shall be liable for penalty in terms of the provisions of the Companies Act, 2013 and the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018.

The promoters / directors of the Company also declare and confirm that funds borrowed from banks and financial institutions will not be used for the Buyback.

3.1 Disclaimer for U.S. Persons:

The information contained in this Draft Letter of Offer is exclusively intended for persons who are not U.S. Persons as such term is defined in Regulations of the U.S. Securities Act of 1933, as amended, and who are not physically present in the United States of America. This Draft Letter of Offer does not in any way constitute an offer to sell, or an invitation to sell, any securities in the United States of America or in any other jurisdiction in which such offer or invitation is not authorised or to any person to whom it is unlawful to make such offer or solicitation. Potential users of the information contained in this Draft Letter of Offer are requested to inform themselves about and to observe any such restrictions.

3.2 Important notice to all Equity Shareholders:

This Draft Letter of Offer has been prepared for the purposes of compliance with the SEBI Buyback Regulations. Accordingly, the information disclosed herein may not be the same as that which would have been disclosed if this document had been prepared in accordance with the laws and regulations of any jurisdiction outside of India. The Company and the Manager to the Buyback are under no obligation to update the information contained herein at any time after the date of this Draft Letter of Offer.

This Draft Letter of Offer and the Letter of Offer does not and will not in any way constitute an offer to sell, or an invitation to sell, any securities in any jurisdiction in which such offer or invitation is not authorised or to any person to whom it is unlawful to make such offer or solicitation. The Letter of Offer shall be dispatched to all Eligible Shareholders (Equity Shareholders as on the Record Date) either through email or physically. However, receipt of the Letter of Offer by any Equity Shareholder in a jurisdiction in which it would be illegal to make this Offer, or where making this Offer would require any action to be taken (including, but not restricted to, registration of the Letter of Offer under any local securities laws), shall not be treated by such Equity Shareholders as an offer being made to them. Potential users of the information contained in this Draft Letter of Offer are requested to inform themselves about and to observe any such restrictions. Any Equity Shareholder who tenders his, her or its Equity Shares in the Buyback shall be deemed to have declared, represented, warranted and agreed that he, she or it is authorised under the provisions of any applicable local laws, rules, regulations and statutes to participate in the Buyback.

3.3 Forward Looking Statement:

This Draft Letter of Offer contains certain forward-looking statements. These forward-looking statements generally can be identified by words or phrases such as ‘believe’, ‘expect’, ‘estimate’, ‘intend’, ‘objective’, ‘plan’, ‘project’, ‘will’, or other words or phrases of similar import. Similarly, statements that describe our objectives, plans or goals are also forward-looking statements. All forward-looking statements are subject to risks, uncertainties and assumptions about us that could cause actual results to differ materially from those

contemplated by the relevant forward-looking statement. Actual results may differ materially from those in such forward-looking statements. The Company and the Manager to the Buyback undertakes no obligation to publicly update any forward-looking statements, whether as a result of new information, future events or otherwise.

4. TEXT OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS

The Buyback was considered and approved by the Board of Directors at their meeting held on November 1, 2018. The relevant extracts of the Board resolutions are as follows:

Quote:

“RESOLVED THAT pursuant to the provisions of Sections 68, 69, 70 and all other applicable provisions, if any, of the Companies Act, 2013 read with the Companies (Share Capital and Debentures) Rules, 2014, and other relevant rules made thereunder, each as amended from time to time (the **“Companies Act”**) and the provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018 (**“SEBI Buyback Regulations”**), the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, (**“SEBI Listing Regulations”**) (including re-enactment of the Companies Act or the rules made thereunder or the SEBI Buyback Regulations, or the SEBI Listing Regulations) and Article 4 of the amended Articles of Association of the Company (which are subject to approval of the shareholders of the Company) and subject to such other approvals, permissions, consents, sanctions and exemptions of Securities and Exchange Board of India (**“SEBI”**), Reserve Bank of India (**“RBI”**) and/ or other authorities, institutions or bodies (together with SEBI and RBI, the **“Appropriate Authorities”**), as may be necessary, and subject to such conditions, alterations, amendments and modifications as may be prescribed or imposed by them while granting such approvals, permissions, consents, sanctions and exemptions which may be agreed and subject to the approval by the shareholders by way of a special resolution by postal ballot including electronic voting, the board of directors of the Company (**“Board”**, which term shall be deemed to include any committee of the Board and/ or officials, which the Board may constitute/ authorise to exercise its powers, including the powers conferred by this resolution) hereby consents and approves the buyback by the Company of its fully paid-up equity shares having a face value of INR 1 (Indian Rupee One only) each (**“Equity Shares”**), not exceeding 66,66,666 Equity Shares (representing 2.02% of the total paid-up equity capital of the Company as on March 31, 2018) at a price of INR 150 (Indian Rupees One hundred fifty only) per Equity Share (**“Buyback Offer Price”**) payable in cash for an aggregate maximum amount not exceeding INR 100,00,00,000 (Indian Rupees One hundred crore only), excluding any expenses incurred or to be incurred for the buyback viz. brokerage, costs, fees, turnover charges, taxes such as securities transaction tax and goods and services tax (if any), stamp duty, advisors fees, printing and dispatch expenses and other incidental and related expenses and charges (**“Transaction Costs”**) (such maximum amount hereinafter referred to as the **“Buyback Offer Size”**) which represents 22.53% and 22.24% of the aggregate of the Company’s paid-up capital and free reserves (including securities premium) as on March 31, 2018 on a standalone and consolidated basis respectively, as per the audited financials of the company for the year ended as on March 31, 2018 from all the equity shareholders/ beneficial owners of the Equity Shares of the Company, including the Promoter (as defined hereinafter) as on a record date to be subsequently decided by the Board, through the “tender offer” route, on a proportionate basis as prescribed under the SEBI Buyback Regulations (hereinafter referred to as the **“Buyback”**). The term “Promoter” will be such person as defined in the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended.”

“RESOLVED FURTHER THAT, as required under Regulation 6 of the SEBI Buyback Regulations, the Company may buyback Equity Shares from the existing shareholders (including promoters) as on record date, on a proportionate basis, provided that fifteen percent of the number of Equity Shares which the Company proposes to buyback or number of Equity Shares entitled as per the shareholding of small shareholders, whichever is higher, shall be reserved for the small shareholders as defined in the SEBI Buyback Regulations.”

“RESOLVED FURTHER THAT, the Company shall implement the Buyback using the “Mechanism for acquisition of shares through Stock Exchange” notified by SEBI vide circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with the SEBI’s circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016, or such other circulars or notifications, as may be applicable and the Company shall approach the stock exchange(s), as may be required, for facilitating the same.”

“RESOLVED FURTHER THAT, the Buyback from shareholders who are persons resident outside India, including the foreign portfolio investors, erstwhile overseas corporate bodies and non-resident Indians, etc., shall be subject to such approvals if, and to the extent necessary or required from the concerned authorities including approvals from the Reserve Bank of India under the Foreign Exchange Management Act, 1999 and the rules, regulations framed thereunder, if any.”

“RESOLVED FURTHER THAT, the draft of the Declaration of Solvency prepared in the prescribed form along with supporting affidavits and other documents, placed before the meeting be and is hereby approved and that any two of Mr. Dhruv M. Sawhney, Chairman & Managing Director, Mr. Nikhil Sawhney, Vice Chairman & Managing Director, Mr. Tarun Sawhney, Dr. Santosh Pande, Directors and Mr. Arun Mote, Executive Director of the Company be and are hereby authorized jointly (one of whom shall be Managing Director), to sign the same, for and on behalf of the Board and file the same with the Registrar of Companies, SEBI, and/or any other concerned authorities, as may be necessary in accordance with the applicable laws.”

“RESOLVED FURTHER THAT the Board hereby confirms that it has made a full enquiry into the affairs and prospects of the Company and after taking into account the financial position of the Company including the projections and also considering all contingent liabilities, the Board has formed an opinion:

- that immediately following the date of this resolution and the date on which the results of shareholders’ resolution passed by way of Postal Ballot will be declared (**“Postal Ballot Resolution”**), there will be no grounds on which the Company can be found unable to pay its debts.
- that as regards the Company’s prospects for the year immediately following the date of this resolution and for the year immediately following the Postal Ballot Resolution, and having regard to the Board’s intention with respect to the management of the Company’s business during that year and to the amount and character of the financial resources which will in the Board’s view be available to the Company during that year, the Company will be able to meet its liabilities as and when they fall due and will not be rendered insolvent within a period of one year from the date of the this resolution as well as from the date of the Postal Ballot Resolution.
- in forming their opinion for the above purposes, the Board has into account the liabilities as if the company were being wound up under the provisions of the Companies Act, 1956 or Companies Act or the Insolvency and Bankruptcy Code 2016 (including prospective and contingent liabilities).”

“RESOLVED FURTHER THAT, confirmation is hereby made by the Board that:

- all Equity Shares of the Company are fully paid up;
- that the Company has not undertaken a buyback of any of its securities during the period of one year immediately preceding the date of this Board meeting;
- the Company shall not raise further capital for a period of one year from the date on which the payment of consideration to shareholders who have accepted the buyback offer is made except in discharge of subsisting obligations such as conversion of warrants, stock option schemes, sweat equity or conversion of preference share or debentures into equity shares;
- the Company shall not issue any Equity Shares or other specified securities including by way of bonus till the date on which the payment of consideration to shareholders who have accepted the buyback offer is made;
- the Company shall not buyback its Equity Shares or other specified securities from any person through negotiated deal whether on or off the stock exchanges or through spot transactions or through any private arrangement in the implementation of the Buyback;
- the aggregate maximum amount of the Buyback, i.e. INR 100,00,00,000 (Indian Rupees One hundred crore only) does not exceed 25% of the aggregate of the paid-up capital and free reserves (including securities premium) as per the last audited financial statements of the Company as on March 31, 2018;

- the number of Equity Shares proposed to be purchased under the Buyback i.e. 66,66,666(Sixty-six lac sixty-six thousand six hundred and sixty-six only) Equity Shares does not exceed 25% of the total paid-up equity capital of the Company;
- no public announcement of Buyback shall be made during the pendency of any scheme of amalgamation or compromise or arrangement pursuant to the provisions of the Companies Act;
- the Buyback would be subject to the condition of maintaining minimum public shareholding requirements as specified in Regulation 38 of the SEBI Listing Regulations;
- the Company shall not withdraw the Buyback offer after the public announcement of the offer of the Buyback is made;
- the Company shall comply with the statutory and regulatory timelines in respect of the buyback in such manner as prescribed under the Companies Act and/or the SEBI Buyback Regulations and any other applicable laws;
- the Company shall not utilize any money borrowed from banks or financial institutions for the purpose of buying back its shares;
- the Company shall not directly or indirectly purchase its Equity Shares:
 - a) through any subsidiary company including its own subsidiary companies, if any or
 - b) through any investment company or group of investment companies;
- the Company is in compliance with the provisions of Sections 92, 123, 127 and 129 of the Companies Act;
- there are no defaults subsisting in the repayment of deposits, interest payment thereon, redemption of debentures or payment of interest thereon or redemption of preference shares or payment of dividend due to any shareholder, or repayment of any term loans or interest payable thereon to any financial institution or banking company;
- the Company shall not buyback locked-in Equity Shares or other specified securities, if any, and non-transferable Equity Shares or other specified securities, if any, till the pendency of the lock-in or till the Equity Shares or specified securities become transferable;
- the ratio of the aggregate of secured and unsecured debts owed by the Company after the Buyback shall not be more than twice its paid-up capital and free reserves or such other ratio as may be permissible;
- the Company shall transfer from its free reserves or securities premium account and/ or such sources as may be permitted by law, a sum equal to the nominal value of the Equity Shares purchased through the Buyback to the capital redemption reserve account and the details of such transfer shall be disclosed in its subsequent audited balance sheet;
- the Buyback shall not result in delisting of the Equity Shares from the stock exchanges; and
- as per Regulation 24(i)(e) of the SEBI Buyback Regulations, the promoters and members of promoter group, and their associates, other than the Company, shall not deal in the Equity Shares or other specified securities of the Company either through the stock exchanges or off-market transactions (including inter-se transfer of Equity Shares among the promoters and members of promoter group) from the date of this resolution till the closing of the Buyback offer.

“**RESOLVED FURTHER THAT**, the Buyback is being proposed in keeping with the Company’s desire to (a) optimize returns to shareholders; (b) enhance overall shareholders value; and (c) optimize the capital structure.”

“RESOLVED FURTHER THAT, Mr. Arun Mote, Executive Director, Mr. Suresh Taneja, Group CFO, Mr. Deepak Kumar Sen, Executive Vice President & CFO, Mr. Rajiv Sawhney, Company Secretary and Ms. Geeta Bhalla, Authorized Representative of the Company be and are hereby singly and severally authorized to make necessary applications to the statutory, regulatory or governmental authorities as may be required under the applicable law; to sign, execute and deliver all such papers, deeds, documents, agreements, undertakings, declarations and forms, which are necessary and incidental thereto and to do all such acts, deeds, things and matters that may be necessary, expedient or proper with regard to the implementation of the Buyback or for matters incidental thereto and Mr. Rajiv Sawhney, Company Secretary be and is hereby appointed as the Compliance Officer for the Buyback.”

“RESOLVED FURTHER THAT, the powers of the Board in respect of Buyback be and are hereby delegated to the committee comprising of Mr. Nikhil Sawhney, Vice Chairman and Managing Director, Dr Santosh Pande, Ms. Homai A. Daruwalla, Mr. Tarun Sawhney, Directors and Mr. Arun Mote, Executive Director of the Company (the **“Buyback Committee”**). “

“RESOLVED FURTHER THAT, the Buyback Committee be and is hereby authorized to do all such acts, deeds, matters and things as it may in its absolute discretion deem necessary, expedient, usual or proper, in relation to the Buyback, including but not limited to:

- finalizing the terms of Buyback including the mechanism for the Buyback, the schedule of activities including the dates of opening and closing of the Buyback, record date, entitlement ratio, the timeframe for completion of the Buyback;
- finalise or make any further or subsequent alterations, additions, omissions, variations, amendments or corrections to the Postal Ballot Notice prior to its circulation, as it, in its absolute discretion deems fit;
- negotiation and execution of escrow arrangement(s) in accordance with the SEBI Buyback Regulations;
- earmarking and making arrangements for adequate sources of funds for the purpose of the Buyback including arranging for bank guarantees as may be necessary for the Buyback in accordance with applicable laws;
- opening, operating and closing of all necessary accounts for this purpose, including bank accounts, trading account, depository accounts (including escrow account), special account, and authorizing persons to operate the such accounts;
- appointing and finalizing the terms of designated stock exchange, merchant bankers, brokers, escrow agents, registrars, legal counsel, depository participants, scrutinizer, compliance officer, advertising agency and such other intermediaries/ agencies / persons including by the payment of commission, brokerage, fee, charges etc. and enter into agreements/ letters in respect thereof;
- preparing, executing and filing of various documents as may be necessary or desirable in connection with or incidental to the Buyback including declaration of solvency, public announcement, draft and final letter of offer, extinguishment of Equity Shares and certificate of extinguishment and post-completion advertisement which are required to be filed in connection with the Buyback on behalf of the Board;
- extinguishment of dematerialized shares and physical destruction of share certificates and filing of certificate of extinguishment required to be filed in connection with the Buyback on behalf of the Company and/ or Board, as required under applicable law;
- providing such confirmation and opinions as may be required in relation to the Buyback;
- creating and maintaining requisite statutory registers and records and furnishing requisite returns to Appropriate Authorities;
- to deal with stock exchanges (including their clearing corporations), and to sign, execute, and deliver such documents as may be necessary or desirable in connection with implementing the Buyback using

the "Mechanism for acquisition of shares through Stock Exchange" notified by SEBI vide circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016, including any further amendments thereof;

- to sign the documents as may be necessary with regard to the Buyback and use the common seal of the Company wherever necessary on relevant documents required to be executed for the Buyback and to initiate all necessary actions for preparation and issue of various documents and such other undertakings, agreements, papers, documents and correspondence as may be necessary for the implementation of the Buyback to the Appropriate Authorities, Registrar of Companies, stock exchanges, and depositories;
- settling all such questions, difficulties or doubts that may arise in relation to the implementation of the Buyback;
- carrying out incidental documentation and to prepare applications and submit them to the Appropriate Authorities for their requisite approvals;
- to do all such acts, deeds, matters and things incidental and in connection with the Buyback and sign and deliver such documents as may be necessary, desirable and expedient; and
- delegating all or any of the authorities conferred as above to any authorized representative(s) of the Company to give effect to the aforesaid resolution or to accept any change(s) or modification(s) as may be suggested by the Appropriate Authorities or advisors."

"RESOLVED FURTHER THAT, the quorum for any meeting of the Buyback Committee for implementing the Buyback shall be any three (3) Directors and Buyback Committee may regulate its own proceedings and meet as often as required, to discharge its functions and may approve the above resolutions including by way of circular resolutions."

"RESOLVED FURTHER THAT, the common seal of the Company be affixed on relevant documents required to be executed for the Buyback if any, in accordance with the relevant provisions of the Articles of Association of the Company."

"RESOLVED FURTHER THAT, that for the purpose of giving effect to this resolution, Buyback Committee be and is hereby authorized to give such directions as may be necessary or desirable and to settle any questions or difficulties whatsoever that may arise in relation to the Buyback."

"RESOLVED FURTHER THAT, the Company shall, before opening of the Buyback offer, create an escrow account, either in form of bank guarantee or cash deposit or deposit of securities with appropriate margin or a combination thereof, towards security performance of its obligations as may be prescribed under the Companies Act and the SEBI Buyback Regulations and, on such terms, and conditions as the Board or the Buyback Committee thereof may deem fit."

"RESOLVED FURTHER THAT, no information/ material likely to have a bearing on the decision of the shareholders has been/shall be suppressed/ withheld and/ or incorporated in the manner that would amount to mis-statement/ misrepresentation and in the event of it transpiring at any point of time that any information/ material has been suppressed/ withheld and/ or amounts to mis-statement/ misrepresentation, the Board and the Company shall be liable for penalty in terms of the provisions of the Companies Act and SEBI Buyback Regulations."

"RESOLVED FURTHER THAT, nothing contained herein shall confer any right on any shareholder to offer or confer any obligation on the Company or the Board or the Buyback Committee to buy back any shares, or impair any power of the Company or the Board or the Buyback Committee to terminate any process in relation to such Buyback, if permitted by law."

"RESOLVED FURTHER THAT, the Company shall maintain a register of Equity Shares bought back wherein details of Equity Shares so bought, consideration paid for the Equity Shares bought back, date of cancellation of Equity Shares and date of extinguishing and physically destroying the Equity Shares and such other particulars as may be prescribed in relation to the Buyback shall be entered and that Ms. Geeta Bhalla,

Mr. Rajiv Sawhney, Mr. Ajay Arora be and are hereby authorized singly to authenticate the entries made in the said register.”

“**RESOLVED FURTHER THAT**, the particulars of the Equity Share certificates extinguished and destroyed shall be furnished by the Company to the stock exchanges within seven days of such extinguishment or destruction of the certificates and the dematerialised Equity Shares shall be extinguished and destroyed in the manner as specified under the Securities and Exchange Board of India (Depositories and Participants) Regulations, 2018 and the bye-laws, circulars, guidelines framed thereunder, each as amended, and that the Company Secretary & Compliance Officer be and is hereby authorized to do all such acts as may be required for this purpose.”

“**RESOLVED FURTHER THAT** any of the Directors or Mr. Rajiv Sawhney, Company Secretary of the Company be and are hereby severally authorized to send the necessary intimations to the Stock Exchanges in relation to this resolution, as may be required under the SEBI Listing Regulations; to file necessary e-forms with the Registrar of Companies, and to do all such acts, deeds and things or incidental for signing and filing of forms, payment of fees etc. and to do all such other acts, things and deeds, as may be required for the aforesaid purpose or other services as that may be necessary to give effect to the above resolutions.”

Unquote

5. DETAILS OF THE PUBLIC ANNOUNCEMENT

In accordance with Regulation 7 of the SEBI Buyback Regulations, the Company has made a Public Announcement for the Buyback which was published on Monday, December 17, 2018 in the newspapers mentioned below, which is within two Working Days from the date of declaration of the postal ballot including electronic voting results for approving the Buyback, i.e., December 15, 2018:

Name of the Newspaper	Language	Editions
Business Standard	English	All
Business Standard	Hindi	All

A copy of the Public Announcement is available on the Company's website i.e., www.triveniturbines.com, the website of SEBI i.e., www.sebi.gov.in and on the websites of Stock Exchanges, i.e., www.bseindia.com and www.nseindia.com.

6. DETAILS OF THE BUYBACK

Triveni Turbine Limited has announced the offer to Buyback up to 66,66,666 (Sixty six lakhs sixty six thousand six hundred and sixty six only) Equity Shares, representing 2.02% of the issued, subscribed and paid-up Equity Shares, from all Eligible Shareholders (Equity Shareholders as on the Record Date, being Friday, December 28, 2018) on a proportionate basis, through the ‘tender offer’ process, at a price of INR 150 (Indian Rupees one hundred fifty only) per Equity Share, payable in cash, for an aggregate maximum amount of INR 100,00,00,000 (Indian Rupees one hundred crore only) excluding the Transaction Costs, which represents 22.53% and 22.24% of the aggregate of the Company’s paid-up capital and free reserves (including securities premium) as per the audited financials of the Company as on March 31, 2018, on a standalone and consolidated basis respectively (i.e., the last audited financial statements available as on the date of the Board Resolution approving the Buyback). The Buyback Offer Size is within the statutory limit of 25% of the aggregate of paid-up capital and free reserves of the Company. The Buyback would involve reservation for Small Shareholders which will be 15% of the number of Equity Shares that the Company proposes to Buyback, or their entitlement, whichever is higher.

The Equity Shareholders of the Company approved the Buyback, by way of a special resolution, through Postal Ballot (including e-voting) pursuant to a Postal Ballot Notice dated November 5, 2018 (“**Notice**”), the results of which were announced on Saturday, December 15, 2018.

The Buyback is being undertaken in accordance with Article 4 of the Articles of Association, Sections 68, 69 and 70, and other applicable provisions of the Companies Act, 2013, and applicable rules thereunder including the Companies (Share Capital and Debentures) Rules, 2014, and the SEBI Buyback Regulations. The Buyback is subject to receipt of such approvals, permissions and sanctions, as may be required under the applicable laws including from the SEBI and/ or the BSE, and the NSE.

6.1 Shareholding of the promoters:

The aggregate shareholding in our Company of the (i) promoters; (ii) members of the promoter group; and (iii) persons who are in control of the Company, as on the date of the Notice and the date of Public Announcement i.e. December 15, 2018, are as follows:

Sr. No	Name of shareholder	No. of Equity Shares held	Percentage of paid-up equity share capital
1.	Subhadra Trade and Finance Limited	8,73,30,417	26.47%
2.	Triveni Engineering & Industries limited	7,20,00,000	21.82%
3.	Mr. Dhruv Manmohan Sawhney	2,49,24,645	7.55%
4.	Mr. Nikhil Sawhney	1,50,71,557	4.57%
5.	Mr. Tarun Sawhney	1,42,66,775	4.32%
6.	Mrs. Rati Sawhney	62,06,914	1.88%
7.	M/s Manmohan Sawhney (HUF)	36,79,225	1.11%
8.	Mrs. Tarana Sawhney	25,000	0.01%
Total		22,35,04,533	67.73%

6.2 Shareholding of the Directors and/ or the key managerial personnel of the Company and other details

Shareholding of the directors of the Company (“**Directors**”), the key managerial personnel of the Company (“**KMPs**”), and the directors of promoters and members of the promoter group, where such promoter or promoter group entity is a company as on the date of the Notice and the Public Announcement (December 15, 2018) are as follows:

Sr. No	Name of shareholder	Designation	No. of Equity Shares held	Percentage of paid-up equity share capital
1.	Mr. Dhruv Manmohan Sawhney*	Chairman & Managing Director	2,49,24,645	7.55%
2.	Mr. Nikhil Sawhney*	Vice Chairman & Managing Director	1,50,71,557	4.57%
3.	Mr. Tarun Sawhney*	Non-Executive Director	1,42,66,775	4.32%
4.	Mr. Arun Prabhakar Mote**	Executive Director	78,650	0.02%
5.	Mr. Rajiv Sawhney#	Company Secretary	47,300	Negligible
6.	Mr. Shekhar Datta*	Non-Executive Independent Director	10,000	Negligible
7.	Mrs. Ratna Pande jointly with Dr. Santosh Pande*	Dr. Santosh Pande is the Non-Executive Independent Director	5,000	Negligible
8.	Mrs. Mira Hazari jointly with Lt. Gen. K. K. Hazari (Retd.)	Lt. Gen. K. K. Hazari (Retd.) is the Non-Executive Independent Director of Triveni Engineering & Industries Limited, promoter/member of promoter group of the Company.	1,000	Negligible
9.	Mr. Debajit Bagchi	Mr. Debajit Bagchi is a Director of Subhadra Trade and Finance Limited, promoter/member of promoter group of the Company..	500	Negligible

*They are also on the board of directors of the Triveni Engineering & Industries Limited, promoter/ member of promoter group of the Company.

**Includes 6,650 Equity Shares held jointly with his wife Mrs. Madhuri Arun Mote as first holder.

#Includes 11,825 Equity Shares held jointly with his wife Mrs. Deepika Sawhney as first holder.

Apart from the above, none of the other Directors or KMPs and the directors of promoters and members of the promoter group, where such promoter or promoter group entity is a company, hold any Equity Shares in the Company.

6.3 Intention of the promoters and members of the promoter group to participate in the Buyback:

- (a) The promoters and members of promoter group, being persons in control of the Company, have expressed their intention to participate in the Buyback and they may tender up to a maximum number of Equity Shares as detailed below or such lower number of Equity Shares as permitted under applicable law:

Sr. No.	Name of the Promoter / Promoter Group	Maximum Number of Equity Shares which may be tendered
1.	Subhadra Trade and Finance Limited	2,33,38,300

Sr. No.	Name of the Promoter / Promoter Group	Maximum Number of Equity Shares which may be tendered
2.	Triveni Engineering & Industries limited	1,92,41,400
3.	Mr. Dhruv Manmohan Sawhney	1,28,92,000
4.	Mr. Nikhil Sawhney	77,95,650
5.	Mr. Tarun Sawhney	73,79,400
6.	Mrs. Rati Sawhney	32,10,500
7.	M/s. Manmohan Sawhney (HUF)	19,03,000
8.	Mrs. Tarana Sawhney	13,000
Total		7,57,73,250

The details of the date and price of acquisition of the Equity Shares that the promoters/members of the promoter group intend to tender in the Buyback are set forth below:

Sr. No.	Date of transaction	No. of equity shares	Face Value (in INR)	Nature of Transaction	Issue Price/ Transfer Price (in INR)	Cumulative no. of equity shares
Subhadra Trade and Finance Limited						
1.	10.05.2011	1,63,07,375	1	Allotment pursuant to Demerger Scheme ^{*1}	-	1,63,07,375
2.	31.03.2017	7,10,23,042	1	Acquisition pursuant to Scheme of Arrangement involving Subhadra Trade and Finance Limited & others ^{*2}	-	8,73,30,417
Triveni Engineering & Industries Limited						
1.	31.03.2000	2,99,840	10	Acquisition through Scheme of Arrangement involving Triveni Engineering & Industries Limited & another ^{*3}	-	2,99,840
2.	11.02.2008	97,00,160	10	Rights Issue	10	1,00,00,000
<i>On account of sub-division of equity shares of the company, 1,00,00,000 equity shares of face value of INR 10 each held by Triveni Engineering & Industries Limited were split into 10,00,00,000 equity shares of INR 1 each with effect from March 12, 2010.</i>						
3.	10.05.2011	(2,80,00,000)	1	Conversion into 28,00,000 - 8% Redeemable Cumulative Preference Shares of INR 10/- each ^{*4}		7,20,00,000
Dhruv Manmohan Sawhney						
1.	10.05.2011	3,61,24,645	1	Allotment pursuant to Demerger Scheme ^{*1}	-	3,61,24,645
2.	01.02.2013	(80,00,000)	1	Open market sale	59.75	2,81,24,645
3.	06.06.2014	(32,00,000)	1	Open market sale	95.34	2,49,24,645
Nikhil Sawhney						
1.	10.05.2011	1,50,71,557	1	Allotment pursuant to Demerger Scheme ^{*1}	-	1,50,71,557
Tarun Sawhney						
1.	10.05.2011	1,42,66,775	1	Allotment pursuant to Demerger Scheme ^{*1}	-	1,42,66,775
Rati Sawhney						
1.	10.05.2011	1,88,24,914	1	Allotment pursuant to Demerger Scheme ^{*1}	-	1,88,24,914
2.	01.02.2013	(20,00,000)	1	Open market sale	59.75	1,68,24,914
3.	06.06.2014	(31,18,000)	1	Open market sale	95.30	1,37,06,914
4.	02.09.2016	(75,00,000)	1	Open market sale	125.00	62,06,914
Manmohan Sawhney HUF						
1.	10.05.2011	36,79,225	1	Allotment pursuant to Demerger Scheme ^{*1}	-	36,79,225
Tarana Sawhney						
1.	10.05.2011	25,000	1	Allotment pursuant to Demerger Scheme ^{*1}	-	25,000

^{*1}Scheme of Arrangement between Triveni Engineering & Industries Limited and Triveni Turbine Limited approved by Hon'ble Allahabad High Court pursuant to its order dated April 21, 2011 ("Demerger Scheme").

^{*2}Scheme of Arrangement involving Subhadra Trade and Finance Limited, Umananda Trade and Finance Limited, Tarnik Investments and Trading Limited, Dhankari Investments Limited, TOFSL Trading and Investments Limited, The Engineering and Technical Services

Limited, Accurate Traders Limited and Kameni Upaskar Limited, approved by Hon'ble NCLT, Allahabad pursuant to its order dated March 23, 2017.

*³ Scheme of Arrangement involving Triveni Engineering & Industries Limited, Gangeshwar Limited and their respective shareholders, as approved by Allahabad High Court pursuant to its order dated March 6, 2000.

*⁴ Pursuant to the Demerger Scheme, i.e., Scheme of Arrangement between Triveni Engineering & Industries Limited and Triveni Turbine Limited approved by Hon'ble Allahabad High Court by its order dated April 21, 2011, 2,80,00,000 equity shares held by Triveni Engineering & Industries Limited were converted into 28,00,000 - 8% Redeemable Cumulative Preference Shares of INR 10/- each. Accordingly, number of Equity Shares held by Triveni Engineering & Industries Limited was reduced.

- (b) No Equity Shares or other specified securities of the Company were either purchased or sold (either through the stock exchanges or off market transactions) by any of the (i) promoters; (ii) members of the promoter group (iii) directors of the promoters, promoter group, where such promoter or member of the promoter group is a company and of persons who are in control of the Company; and (iv) Directors and key managerial personnel of the Company, during a period of 12 months preceding the date of the Public Announcement i.e., December 15, 2018.

6.4 **Shareholding of the promoters and members of the promoter group post-Buyback and compliance thereof with the SEBI Listing Regulations:**

For details with respect to Promoters' shareholding post Buyback please refer to paragraph 14.4 (*Capital Structure and Shareholding Pattern*) on page 20 of this Draft Letter of Offer

Upon completion of the Buyback, the Company will comply with the requirement of maintaining a minimum public shareholding of at least 25% of the total paid up Equity Share capital as provided under Regulation 38 of the SEBI Listing Regulations.

7. **AUTHORITY FOR THE BUYBACK**

The Buyback is being undertaken in accordance with Article 4 of the Articles of Association, Sections 68, 69 and 70, and other applicable provisions of the Companies Act, 2013, and applicable rules thereunder including the Companies (Share Capital and Debentures) Rules, 2014, and the SEBI Buyback Regulations. The Buyback is subject to receipt of such approvals, permissions and sanctions, as may be required under the applicable laws including from the SEBI and/ or the BSE, and the NSE.

The Buyback has been authorised by the resolution of the Board of Directors passed at their meeting which was held on Thursday, November 1, 2018, and the special resolution passed by the shareholders of the Company through postal ballot (including electronic voting) pursuant to a postal ballot notice dated November 5, 2018 ("Notice"), the results of which were declared on Saturday, December 15, 2018.

8. **NECESSITY OF THE BUYBACK**

The Buyback is being proposed by the Company to return surplus funds to the Equity Shareholders, which are over and above its ordinary capital requirements and in excess of any current investment plans, in an expedient, efficient and cost effective manner. Additionally, the Company's management strives to increase the Equity Shareholders' value and the Buyback would result in the following benefits, amongst other things:

- The Buyback will improve the Earnings Per Share (EPS), Return on Capital Employed (ROCE) and Return on Equity (ROE);
- The Buyback will help in achieving an optimal capital structure;
- The Buyback will help the Company to distribute surplus cash to the Equity Shareholders broadly in proportion to their shareholding, thereby, enhancing their overall return;
- The Buyback, which is being implemented through the tender offer route as prescribed under the SEBI Buyback Regulations, would involve allocation of number of shares as per the entitlement of the shareholders or 15% of the number of Equity Shares to be bought back whichever is higher, reserved for the small shareholders. The Company believes that this reservation for small shareholders would benefit a large number of public shareholders, who would get classified as "small shareholder" as per Regulation 2(i)(n) of the SEBI Buyback Regulations;

- The Buyback gives an option to the equity shareholders to either (i) choose to participate and get cash in lieu of Equity Shares to be accepted under the Buyback or (ii) choose to not participate and enjoy a resultant increase in their percentage shareholding, post Buyback, without additional investment.

After considering several factors and benefits to the shareholders holding Equity Shares of the Company, the Board decided to recommend Buyback up to 66,66,666 (Sixty six lakhs sixty six thousand six hundred and sixty six only) Equity Shares representing 2.02% of the total paid-up equity capital of the Company at price of INR 150 (Indian Rupees one hundred fifty only) per Equity Share, payable in cash, for an aggregate maximum amount not exceeding INR 100,00,00,000 (Indian Rupees One hundred crore only) excluding any expenses incurred or to be incurred for the Buyback, which represents 22.53% and 22.24% of the aggregate of the Company's paid-up capital and free reserves (including securities premium) as per the audited financials of the Company as on March 31, 2018, on a standalone and consolidated basis respectively.

9. MANAGEMENT DISCUSSION AND ANALYSIS AND THE LIKELY IMPACT OF BUYBACK ON THE COMPANY

- 9.1 The Company believes that the Buyback is not likely to cause any material impact on the profitability/ earnings of the Company except a reduction in the investment income, which the Company could have otherwise deployed towards generating investment income. Assuming there is full response to the Buyback, the funds deployed by the Company towards the Buyback would be INR 100,00,00,000 (Indian Rupees One hundred crore only) excluding the Transaction Costs. This shall impact the investment income earned by the Company, on account of reduced amount of funds available.
- 9.2 The Company believes that the Buyback will not in any manner impair its ability to pursue growth opportunities or meet its cash requirements for business operations. The Buyback is likely to result in improvement in EPS and enhance the return on equity. The Buyback is being undertaken, *inter alia*, for helping the Company to return surplus cash to the Eligible Shareholders broadly in proportion to their shareholding, thereby, enhancing the overall return to the shareholders.
- 9.3 The promoters and members of the promoter intend to participate in the Buyback. For further details, see “*Details of the Buyback - Intention of the promoters and members of the promoter group to participate in the Buyback*” on page 14. Assuming response to the Buyback is to the extent of 100% (full acceptance) from all the Eligible Shareholders up to their Buyback Entitlement, the aggregate shareholding of the promoters, members of the promoter group and persons in control post Buyback may increase / decrease from 67.73%, which is the shareholding as at date, to [●]% of the post Buyback Equity Share capital of the Company and the aggregate shareholding of the public may increase/ decrease from 32.27%, which is the public holding as at date, to [●] % of the post Buyback Equity Share capital of the Company.
- 9.4 The Buyback is not expected to result in a change in control or otherwise affect the existing management structure of the Company.
- 9.5 Consequent to the Buyback and based on the number of Equity Shares bought back from the Non-Resident Shareholders (including FIIs and FPIs), Indian financial institutions, banks and other shareholders, the shareholding under each category may undergo a change.
- 9.6 As required under Section 68(2)(d) of the Companies Act, 2013 the ratio of the aggregate of secured and unsecured debts owed by the Company shall not be more than twice its paid up Equity Share capital and free reserves post completion of the Buyback, even if the response to the Buyback is to the extent of 100% (full acceptance).
- 9.7 In furtherance to the Regulation 24(i)(e) of the SEBI Buyback Regulations, the promoter and members of promoter group, and their associates, shall not deal in the Equity Shares or other specified securities of the Company either through the stock exchanges or off-market transactions (including inter-se transfer of Equity Shares among the promoter and members of promoter group) from the date of special resolution, through Postal Ballot (including e-voting) approving the Buyback till the closing of the Buyback.
- 9.8 In compliance with the provisions of the SEBI Buyback Regulations, the Company shall not raise further capital for a period of 1 (one) year from the date on which the payment of consideration to shareholders who have accepted the buyback offer is made except in discharge of subsisting obligations such as conversion of

warrants, stock option schemes, sweat equity or conversion of preference share or debentures into equity shares. Further, the Company shall not issue any Equity Shares or other securities including by way of bonus issue till the date on which the payment of consideration to shareholders who have accepted the buyback offer is made in accordance with the Companies Act, 2013 and the SEBI Buyback Regulations.

- 9.9 Salient financial parameters consequent to the Buyback based on the latest audited results as on March 31, 2018 are set forth below:

Parameter	Standalone		Consolidated	
	Pre-Buyback	Post-Buyback*	Pre-Buyback	Post-Buyback*
Net worth [#] (in INR Lakhs)	44,615	34,615	45,213	35,213
Return on Net worth (%)	23.34%	26.48%	22.43%	25.41%
Basic earnings per share (INR) of Rs.1 each	2.98	3.04	2.91	2.97
Book value per share (INR)	13.52	10.71	13.70	10.89
Price/Earnings Ratio (P/E)**	39.71	38.93	40.67	39.85
Total Debt/Equity Ratio	Negligible	Negligible	Negligible	Negligible

[#]Net worth excludes revaluation reserves and miscellaneous expenditure to the extent not written off.

* The post Buyback numbers are calculated by reducing the net worth by the proposed Buyback of INR 100 crore (assuming full acceptance) without factoring in any other impact to the net worth.

**Share price used to calculate P/E has been taken as closing price of December 14, 2018 on BSE i.e. INR 118.35.

Note: Amounts mentioned in the annexure are rounded off to nearest lakhs.

The key ratios have been computed as below:

Key Ratios	Basis
Basic Earnings per Share (INR)	Net Profit After Tax attributable to equity shareholders / Weighted average number of Shares outstanding during the year
Diluted Earnings per Share (INR)	Net Profit After Tax attributable to equity shareholders / Weighted average number of Shares outstanding during the year
Book value per Share (INR)	Net worth (excluding revaluation reserves and miscellaneous expenditure to the extent not written off) / Number of Equity Shares outstanding at year end
Total Debt-Equity Ratio	Total Debt / Net Worth (excluding revaluation reserves and miscellaneous expenditure to the extent not written off)
Return on Net Worth (%)	Net Profit After Tax / Average Net Worth (excluding revaluation reserves and miscellaneous expenditure to the extent not written off)
P/E Ratio	Market Value per Equity Share/ Earnings per Equity Share
Market Value per Equity Share	Closing price of Equity shares as of December 14, 2018 on BSE
Average Net Worth	(Net Worth as at period/year end + Net Worth as at immediately preceding audited year end)/2

10. BASIS OF CALCULATING THE BUYBACK OFFER PRICE

- 10.1 The Buyback Offer Price being INR 150 per Equity Share has been arrived at after considering various factors including, but not limited to the trends in the volume weighted average prices of the Equity Shares on the Stock Exchanges, the net worth of the Company, price earnings ratio, impact on other financial parameters and the possible impact of Buyback on the EPS.
- 10.2 The Buyback Offer Price i.e., INR 150 per Equity Share represents, premium of 35.40% and 31.24% over the volume weighted average market price of the Equity Shares on BSE and on NSE, respectively, during the three months preceding October 29, 2018, being the date of intimation to the Stock Exchanges for the Board Meeting to consider the proposal of the Buyback and premium of 51.67% and 51.21% over the closing market price of the Equity Shares on BSE and on NSE, respectively, as on October 29, 2018.
- 10.3 Certain financial ratios as at March 31, 2018 (“Pre-Buyback”) as derived from our audited statements and the corresponding ratios assuming full acceptance of the Buyback (“Post-Buyback”) are set forth below:

Particulars	Pre-Buyback		Post-Buyback*	
	Standalone	Consolidated	Standalone	Consolidated
Book value per Equity Share (in INR)	13.52	13.70	10.71	10.89
Basic EPS (in INR)	2.98	2.91	3.04	2.97
Return on net worth (in %)	23.34%	22.43%	26.48%	25.41%

* Assuming full acceptance of Equity Shares in the Buyback.

11. SOURCES OF FUNDS FOR THE BUYBACK

- 11.1 Assuming full acceptance, the funds that would be utilised by the Company for the purpose of the Buyback would be INR 100,00,00,000 (Indian Rupees One hundred crore only) excluding the Transaction Costs.
- 11.2 The funds required for implementation of the Buyback (including the Transaction Costs) will be sourced from current balances of cash and cash equivalents and/or internal accruals of the Company and/or liquidation of financial instruments held by the Company. The Company will transfer from its free reserves and/or securities premium account a sum equal to the nominal value of the Equity Shares bought back pursuant to the Buyback to the Capital Redemption Reserve Account and details of such transfer will be disclosed in the subsequent audited financial statements of the Company. The Company has neither raised nor does it intend to raise additional debt in connection with the Buyback.

12. DETAILS OF THE ESCROW ACCOUNT AND THE AMOUNT DEPOSITED THEREIN

- 12.1 In accordance with Regulation 9(xi) of the SEBI Buyback Regulations, the Company has appointed Axis Bank Limited, having its registered office at 'Trishul', 3rd Floor, Opposite Samartheshwar Temple, Law Garden, Ellis Bridge, Ahmedabad 380 006, Gujarat, as the Escrow Agent for Buyback and an Escrow Agreement has been entered into amongst the Company, the Manager to the Buyback and Escrow Agent on December 15, 2018.
- 12.2 In accordance with the Escrow Agreement, the Company shall open an Escrow Account in the name and style of "Triveni Turbine Ltd - Buyback Escrow A/c" bearing account number [●] with the Escrow Agent. In accordance with Regulation 9(xi) of the SEBI Buyback Regulations, the Company will deposit INR [●] (Indian Rupees [●] only) in the Escrow Account, on or before the date of opening of the Buyback. In accordance with the SEBI Buyback Regulations, the Manager to the Buyback will be empowered to operate the Escrow Account.

13. FIRM FINANCING ARRANGEMENTS

- 13.1 The Company has adequate and firm financial resources to fulfil the obligations under the Buyback and the same has been certified by Walker Chandiok & Co LLP, Chartered Accountants (Firm Registration No: 001076N/N500013) through their Partner, Vijay Vikram Singh (Membership Number: 059139), by their certificate dated December 15, 2018. The address of Walker Chandiok & Co LLP, Chartered Accountants is 5th Floor, No. 65/2, Block "A", Bagmane Tridib, Bagmane Tech Park, C V Raman Nagar, Bengaluru 560 093, India its telephone no. is +91 80 4243 0700 and its fax no. is +91 80 4126 1228.
- 13.2 Based on the aforementioned certificate, the Manager to the Buyback confirms that it is satisfied that firm arrangements for fulfilling the obligations under the Buyback are in place and that the Company has the ability to implement the Buyback in accordance with the SEBI Buyback Regulations.

14. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

- 14.1 The present and the post-Buyback capital structure of the Company are set forth below:

Particulars	Present	Post completion of the Buyback
Authorised share capital	INR 45,00,00,000 (45,00,00,000 Equity Shares of INR 1 each)	INR 45,00,00,000 (45,00,00,000 Equity Shares of INR 1 each)
	INR 50,000,000 (50,00,000 8% Redeemable Cumulative Preference Shares of INR 10 each)	INR 50,000,000 (50,00,000 8% Redeemable Cumulative Preference Shares of INR 10 each)
Issued, subscribed and fully paid up share capital	INR 32,99,72,150 (32,99,72,150 Equity Shares of INR 1 each)	INR 32,33,05,484 (32,33,05,484 Equity Shares of INR 1 each) [#]

[#]Note: Assuming the full Acceptance of the Buyback Offer Size. However, the post-Buyback issued, subscribed and paid-up capital may differ depending upon the actual number of Equity Shares bought back.

- 14.2 The Company has not undertaken any buyback in the last three years from the date of this Draft Letter of Offer.

14.3 The Company confirms that:

- (a) all Equity Shares are fully paid-up and there are no partly-up shares or calls-in-arrears;
- (b) there are no outstanding convertible securities; and
- (c) no scheme of amalgamation or compromise or arrangement pursuant to the Companies Act is pending in relation to the Company.

14.4 The shareholding pattern of the Company Pre-Buyback as on December 14, 2018 and post Buyback is set forth below:

Category of Shareholder	Pre-Buyback		Post-Buyback [#]	
	No. of Equity Shares	% to the existing Equity Share capital	No. of Equity Shares	% to the post-Buyback Equity Share Capital
Promoters and persons acting in Concert (Collectively "the Promoters")	22,35,04,533	67.73%	[●]	[●]
Foreign Investors (Including Non-Resident Indians, FIIs and Foreign Mutual Funds)	4,69,13,835	14.22%	[●]	[●]
Financial Institutions/Banks & Mutual Funds promoted by Banks/Institutions	4,34,84,099	13.18%		
Others (Public, Public Bodies Corporate etc.)	1,60,69,683	4.87%		
Total	32,99,72,150	100.00%	[●]	100.00%

[#]Note: Assuming the full Acceptance of the Buyback Offer Size in accordance with the Buyback Entitlement for all Eligible Shareholders. However, the post-Buyback shareholding pattern may differ.

15. BRIEF INFORMATION ABOUT THE COMPANY

15.1 The Company was originally incorporated as 'Triveni SRI Private Limited', a private limited company under the Companies Act, 1956, with a certificate of incorporation issued by the Registrar of Companies, N.C.T. of Delhi & Haryana ("RoC NCT") on June 27, 1995 Thereafter, upon conversion to a public limited company, the name of the Company was changed to 'Triveni SRI Limited' on April 29, 1996. Subsequently, the name of the Company was changed to 'Triveni Retail Ventures Limited' and a fresh certificate of incorporation issued by the RoC NCT on January 19, 2007. Thereafter, the name of the Company was changed to its present name 'Triveni Turbine Limited' and a fresh certificate of incorporation issued by the RoC NCT on March 8, 2010. Subsequently, the registered office our Company was changed to Noida, Uttar Pradesh and a certificate of registration was issued by the Registrar of Companies, Uttar Pradesh & Uttarakhand on August 30, 2010. The contact details of the registered office, and the corporate office of the Company are set forth below:

Registered Office	Corporate Office
A-44 Hosiery Complex, Phase II Extn Noida -201 305, Uttar Pradesh Tel.: +91 120 4748 000 Fax: +91 120 4243 049	8 th Floor, Express Trade Towers Plot no.15-16, Sector 16A Noida- 201 301, Uttar Pradesh Tel.: 91 120 4308 000 Fax: +91 120 4311 010

15.2 Pursuant to a Scheme of Arrangement between our Company, Triveni Engineering & Industries Limited ("Triveni Engineering") and their respective shareholders and creditors, sanctioned by the Allahabad High Court by its order dated April 21, 2011, the steam turbine business of Triveni Engineering was transferred to and vested in our Company with effect from October 1, 2010 (i.e., the appointed date). Consequent to this demerger, the Company acquired the business of manufacture and supply of steam turbines.

15.3 The Company has two manufacturing facilities in Bengaluru. Its facility at Peenya Industrial Area, Bengaluru commenced manufacturing in the year 1974. The Company's new facility in Sompura Industrial Area, Bengaluru started its operations in the year 2017. With these two facilities, the Company provides widest range of steam and industrial turbines, with the capacity ranging between 1-100 MW.

15.4 During April 1, 2017 to March 31, 2018, the Company achieved consolidated revenue from operations of INR 75,332 lakhs (Indian Rupees Seventy-Five Thousand Three Hundred Thirty-Two Lakhs only) as per the Indian Accounting Standards and profit after tax was 9,598 lakhs (Indian Rupees Nine Thousand Five Hundred Ninety-Eight Lakhs only) . For further details on financial information about our Company for the fiscal years

2016, 2017, 2018 and six months ended on September 30, 2018, see “Financial information about the Company” on page 24 of this Draft Letter of Offer.

15.5 Details of the listing of the equity shares on the various stock exchanges is set forth below:

Name of the stock exchange	Date of listing	Whether continues to be listed
BSE	October 28, 2011	Yes
NSE		

15.6 The Equity Shares are currently traded in compulsory dematerialized mode under the trading code(s) 533655 at BSE and TRITURBINE at NSE. The ISIN of the Equity Shares is INE152M01016.

15.7 The following table sets forth the history of the equity share capital of the Company:

Date of allotment	Number of equity shares	Face value per equity share (INR)	Issue price per equity share (INR)	Nature of transaction	Cumulative number of equity shares	Cumulative paid up equity share capital (INR)
June 27, 1995	20	10	10	Initial subscription to the Memorandum of Association	20	200
April 29, 1996	2,99,820	10	10	Further issue	2,99,840	29,98,400
February 11, 2008	97,00,160	10	10	Issue of shares on right basis	1,00,00,000	10,00,00,000
With effect from March 12, 2010, each equity share of our Company of the face value of INR 10 each was split into 10 equity shares of our Company of the face value of INR 1 each, and accordingly, 1,00,00,000 equity shares of our Company of the face value of INR 10 each were split into 10,00,00,000 Equity Shares of INR 1 each.						
May 10, 2011	(2,80,00,000)	1	1	Conversion of 2,80,00,000 Equity Shares into 28,00,000 8% Redeemable Cumulative Preference Shares.	7,20,00,000	7,20,00,000
May 10, 2011	25,78,80,150	1	1	Allotment pursuant to scheme of Arrangement between Triveni Engineering & Industries Limited and Triveni Turbine Limited approved by Hon'ble Allahabad High Court pursuant to its order dated April 21, 2011	32,98,80,150	32,98,80,150
March 25, 2014	64,400	1	52	Allotment pursuant to exercise of options under Triveni Turbine Limited New Stock Option Scheme	32,99,44,550	32,99,44,550
May 7, 2014	27,600	1	52	Allotment pursuant to exercise of options under Triveni Turbine Limited New Stock Option Scheme	32,99,72,150	32,99,72,150

15.8 The following table sets forth details regarding the Board of the Directors as on the date of the Public Announcement:

Name, Qualification, Occupation, Age (in years) and DIN	Designation	Date of Joining/Appointment	Other Directorships
Mr. Dhruv Manmohan Sawhney <i>Qualification:</i> M.A. in Mechanical Sciences from Emmanuel College, University of Cambridge, U.K. and M.B.A with distinction from The Wharton School,	Chairman & Managing Director	May 10, 2011	1. Triveni Engineering & Industries Limited 2. GE Triveni Limited 3. Triveni Turbines Europe Private Limited, UK 4. Triveni Turbines DMCC,

Name, Qualification, Occupation, Age (in years) and DIN	Designation	Date of Joining/Appointment	Other Directorships
<p>University of Pennsylvania, U.S.A.</p> <p><i>Occupation:</i> Industrialist</p> <p><i>Age:</i> 74 years</p> <p><i>DIN:</i> 00102999</p>			<p>Dubai, UAE</p> <p>5. Triveni Turbines Africa (Pty.) Ltd., South Africa</p>
<p>Mr. Nikhil Sawhney</p> <p><i>Qualification:</i> Master's in arts from Emmanuel College, University of Cambridge, U.K. and M.B.A. from The Wharton School, University of Pennsylvania, U.S.A.</p> <p><i>Occupation:</i> Industrialist</p> <p><i>Age:</i> 42 years</p> <p><i>DIN:</i> 00029028</p>	Vice Chairman & Managing Director	May 10, 2011	<p>1. Triveni Engineering & Industries Limited</p> <p>2. GE Triveni Limited</p> <p>3. Triveni Energy Systems Limited</p> <p>4. Aqwise-wise Water Technologies Ltd, Israel</p> <p>5. Mathura Wastewater Management Private Limited</p>
<p>Mr. Tarun Sawhney</p> <p><i>Qualification:</i> Master's in arts from Emmanuel College, University of Cambridge, U.K. and M.B.A. from The Wharton School, University of Pennsylvania, U.S.A.</p> <p><i>Occupation:</i> Industrialist</p> <p><i>Age:</i> 45 years</p> <p><i>DIN:</i> 00382878</p>	Director	December 3, 2007	<p>1. Triveni Engineering & Industries Limited</p> <p>2. GE Triveni Limited</p> <p>3. India Sugar Exim Corporation Limited</p>
<p>Mr. Arun Prabhakar Mote</p> <p><i>Qualification:</i> M. Tech from Indian Institute of Technology, Mumbai, M.B.A. from Jamnalal Bajaj Institute of Management Studies, University of Mumbai</p> <p><i>Occupation:</i> Service</p> <p><i>Age:</i> 66 years</p> <p><i>DIN:</i> 01961162</p>	Executive Director	November 1, 2012	<p>1. GE Triveni Limited</p>
<p>Dr. (Mrs.) Vasantha Suresh Bharucha</p> <p><i>Qualification:</i> M.A. in Economics from University of Madras and Ph.D. in Economics from University of Mumbai</p> <p><i>Occupation:</i> Strategy Consultant</p> <p><i>Age:</i> 74 years</p> <p><i>DIN:</i> 02163753</p>	Non-Executive Independent Director	March 19, 2014	<p>1. SML - ISUZU Limited</p>

Name, Qualification, Occupation, Age (in years) and DIN	Designation	Date of Joining/Appointment	Other Directorships
<p>Dr. Santosh Pande</p> <p><i>Qualification:</i> B.Tech. (Mech.) from IIT Kharagpur, PGDBM from IIM, Kolkata, Fellow Member of the Institute of Cost Accountants of India and Ph.D. from Aligarh Muslim University</p> <p><i>Occupation:</i> Consultancy</p> <p><i>Age:</i> 66 years</p> <p><i>DIN:</i> 01070414</p>	Non-Executive Independent Director	July 19, 2017	<ol style="list-style-type: none"> 1. Triveni Engineering & Industries Limited 2. Nihilent Limited
<p>Ms. Homai Ardeshir Daruwalla</p> <p><i>Qualification:</i> B. Com (Hons.) from University of Mumbai, Fellow Member of Institute of Chartered Accountants of India</p> <p><i>Occupation:</i> Consultant</p> <p><i>Age:</i> 70 years</p> <p><i>DIN:</i> 00365880</p>	Non-Executive Independent Director	November 1, 2018	<ol style="list-style-type: none"> 1. IIFL Assets Management Limited 2. Meliora Asset Reconstruction Company Limited 3. Gammon Infrastructure Projects Limited 4. Reliance Financial Limited 5. Reliance Securities Limited 6. Triveni Engineering & Industries Limited 7. Jaiprakash Associates Limited 8. Rolta India Limited 9. Vizag Seaport Private Limited
<p>Dr. Anil Purushottam Kakodkar</p> <p><i>Qualification:</i> B.E. (Mechanical Engineering) from University of Mumbai, M.Sc. in Experimental Stress Analysis from University of Nottingham</p> <p><i>Occupation:</i> Nuclear Scientist</p> <p><i>Age:</i> 75 years</p> <p><i>DIN:</i> 03057596</p>	Non-Executive Independent Director	November 1, 2018	<ol style="list-style-type: none"> 1. Walchandnagar Industries Limited 2. Maharashtra Knowledge Corporation Limited 3. Gharda Scientific Research foundation 4. Gandhi Research foundation
<p>Mr. Shekhar Datta</p> <p><i>Qualification:</i> Companion – Institute of Mechanical Engineers, London and Fellow of All India Management Association</p> <p><i>Occupation:</i> Professional</p> <p><i>Age:</i> 81 years</p> <p><i>DIN:</i> 00045591</p>	Non-Executive Independent Director	October 29, 2012	<ol style="list-style-type: none"> 1. Wockhardt Limited 2. Triveni Engineering & Industries Limited 3. GE Triveni Limited

- 15.9 The changes in our Board during the three years immediately preceding the date of the Public Announcement are as follows:

Name of Director	Appointment/ Cessation	Effective Date	Reasons
Mr. Amal Ganguli	Cessation	May 8, 2017	Death
Dr. Santosh Pande	Appointment	July 19, 2017	Appointment
Lt. Gen. K.K. Hazari (Retd.)	Cessation	November 1, 2018	Resignation
Mr. Homai Ardeshir Daruwalla	Appointment	November 1, 2018	Appointment
Dr. Anil Purushottam Kakodkar	Appointment	November 1, 2018	Appointment

- 15.10 The Buyback will not result in any benefit to any directors of the Company, promoters and members of the promoter group and persons in control of the Company except to the extent of their participation in the Buyback and the change in their shareholding as per the response received in the Buyback, as a result of the extinguishment of Equity Shares which will lead to a reduction in the equity share capital post Buyback.

16. FINANCIAL INFORMATION ABOUT THE COMPANY

- 16.1 The salient financial information of the Company, as extracted from: (i) the audited standalone and consolidated results for the fiscal year 2016, 2017, and 2018, and (ii) the unaudited standalone and consolidated results for six months ended September 30, 2018, which have been subjected to a limited review by the Statutory Auditor are given below:

(INR in lakhs)

Particulars	Standalone				Consolidated			
	Un-Audited (Limited Review)	Audited			Un-Audited (Limited Review)	Audited		
		For the six-month ended on September 30, 2018	For the year ended on March 31, 2018	For the year ended on March 31, 2017		For the year ended on March 31, 2016	For the six-month ended on September 30, 2018	For the year ended on March 31, 2018
Revenue from Operations	38,652	74,314	75,372	73,510	38,900	75,332	76,557	73,952
Other Income	894	880	2,857	2,150	882	814	2,899	2,124
Total Income	39,546	75,194	78,229	75,660	39,782	76,146	79,456	76,076
Total Expense (excluding Finance Cost, Depreciation & Amortisation, Tax and Exceptional Items)	31,626	58,630	59,055	57,805	31,363	59,552	59,918	58,173
Finance Cost	5	53	33	34	5	53	33	34
Depreciation & Amortisation	957	1,911	1,480	1,527	958	1,912	1,480	1,527
Exceptional Items	-	-	-	-	-	-	-	-
Profit before share of net profit of investments accounted for using equity method and tax	6,958	14,600	17,661	16,294	7,456	14,629	18,025	16,342
Share of net profit/ (loss) of joint venture accounted for using the equity method	-	-	-	-	(35)	(250)	435	361
Profit Before Tax	6,958	14,600	17,661	16,294	7,421	14,379	18,460	16,703
Tax Expense	2,434	4,777	6,042	5,397	2,508	4,781	6,105	5,404
Profit After Tax	4,524	9,823	11,619	10,897	4,913	9,598	12,355	11,299
Other Comprehensive Income	(575)	(12)	(130)	25	(527)	36	(162)	32

Particulars	Standalone				Consolidated			
	Un-Audited (Limited Review)	Audited			Un-Audited (Limited Review)	Audited		
		For the six-month ended on September 30, 2018	For the year ended on March 31, 2018	For the year ended on March 31, 2017		For the year ended on March 31, 2016	For the six-month ended on September 30, 2018	For the year ended on March 31, 2018
Total Comprehensive Income	3,949	9,811	11,489	10,922	4,386	9,634	12,193	11,331
Paid-up Equity Share Capital	3,300	3,300	3,300	3,300	3,300	3,300	3,300	3,300
Other Equity [#]	43,077	41,315	36,271	26,570	44,111	41,913	37,046	26,641
Net worth	46,377	44,615	39,570	29,870	47,411	45,213	40,346	29,941
Total debt	8	11	42	76	8	11	42	76
- Secured Loans	8	11	42	76	8	11	42	76
- Unsecured Loans	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

[#] Excluding revaluation reserves and miscellaneous expenditure to the extent not written off.

Note:

1. All the above information has been furnished based on the audited financial statements prepared under Indian Accounting Standards ('Ind AS'). The financial information for six months ended September 30, 2018 is unaudited but was subjected to a limited review by Statutory Auditors of the Company under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulation 2015, as amended.

2. Total profit after tax and comprehensive income attributable to non-controlling interest in the consolidated financial statement is nil for the respective period represented in the above table.

(Amount in INR, except certain ratios)

Key Ratios	Standalone				Consolidated			
	For the six months ended on September 30, 2018 (Un-Audited Limited Review)	For the year ended March 31, 2018 (Audited)	For the year ended March 31, 2017 (Audited)	For the year ended March 31, 2016 (Audited)	For the six months ended on September 30, 2018 (Un-Audited Limited Review)	For the year ended March 31, 2018 (Audited)	For the year ended March 31, 2017 (Audited)	For the year ended March 31, 2016 (Audited)
Basic Earnings per Share (INR) of Rs.1 each	1.37*	2.98	3.52	3.30	1.49*	2.91	3.74	3.42
Diluted Earnings per Share (INR) of Rs.1 each	1.37*	2.98	3.52	3.30	1.49*	2.91	3.74	3.42
Book value per Share (INR)	14.05	13.52	11.99	9.05	14.37	13.70	12.23	9.07
Total Debt / Equity Ratio	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Return on Net Worth (%)	9.94%*	23.34%	33.46%	39.22%	10.61%*	22.43%	35.16%	40.86%

* Not annualized

The key ratios have been computed as below:

Key Ratios	Basis
Basic Earnings per Share (INR)	Net Profit After Tax attributable to equity shareholders / Weighted average number of Shares outstanding during the year
Diluted Earnings per Share (INR)	Net Profit After Tax attributable to equity shareholders / Weighted average number of Shares outstanding during the year
Book value per Share (INR)	Net worth (excluding revaluation reserves and miscellaneous expenditure to the extent not written off) / Number of Equity Shares outstanding at year end
Total Debt-Equity Ratio	Total Debt / Net Worth (excluding revaluation reserves and miscellaneous expenditure to the extent not written off)

Key Ratios	Basis
Return on Net Worth (%)	Net Profit After Tax / Average Net Worth ((excluding revaluation reserves and miscellaneous expenditure to the extent not written off)
Average Net Worth	(Net Worth as at period/year end + Net Worth as at immediately preceding audited year end)/2

16.2 The Company hereby declares that it will comply with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended, if it becomes applicable, in connection with the Buyback.

16.3 The Company hereby also declares that it has complied with as will comply with Sections 68, 69 and 70 of the Companies Act, in conception with the Buyback.

17. STOCK MARKET DATA

17.1 The Equity Shares are currently traded under the trading code(s) 533655 at BSE and TRITURBINE at NSE.

17.2 The high, low and average market prices in preceding three fiscal years and the monthly high, low and average market prices for the six months preceding the date of the Public Announcement and their corresponding volumes on BSE and NSE are given below:

For BSE:

Period	High* (INR)	Date of High	Number of Equity Shares traded on that date	Low* (INR)	Date of Low	Number of Equity Shares traded on that date	Average Price* (INR)	Total volume of Equity Shares traded in the period (No. of Equity Shares)
<i>Preceding three years</i>								
1 Apr. 2017 to 31 Mar. 2018	167.00	04-Jul-17	3,30,008	95.00	28-Mar-18	8,334	132.87	2,16,18,581
1 Apr. 2016 to 31 Mar. 2017	147.45	31-Mar-17	55,646	95.20	13-Apr-16	32,768	118.42	1,46,20,818
1 Apr. 2015 to 31 Mar. 2016	138.80	01-Apr-15	90,825	87.50	29-Feb-16	11,539	109.66	77,70,654
<i>Preceding six months</i>								
1 Nov. 2018 to 30 Nov 2018	118.00	15-Nov-18	9,348	102.05	01-Nov-18	3,564	113.82	1,07,616
1 Oct. 2018 to 31 Oct. 2018	112.90	01-Oct-18	5,178	94.00	25-Oct-18	2,078	101.23	4,64,207
1 Sept. 2018 to 30 Sept 2018	124.65	10-Sep-18	4,836	98.80	28-Sep-18	9,029	115.17	57,083
1 Aug 2018 to 31 Aug 2018	129.50	10-Aug-18	13,962	112.30	06-Aug-18	5,307	119.40	1,56,960
1 July 2018 to 31 July 2018	126.80	12-Jul-18	9,106	111.00	02-Jul-18	3,652	115.57	65,320
1 June 2018 to 30 June 2018	120.00	21-Jun-18	8,697	103.00	05-Jun-18	63,024	111.81	1,51,011

Source: www.bseindia.com

*High and Low price for the period are based on intraday prices and Average Price is based on average of closing price.

For NSE:

Period	High* (INR)	Date of High	Number of Equity Shares traded on that date	Low* (INR)	Date of Low	Number of Equity Shares traded on that date	Average Price* (INR)	Total volume of Equity Shares traded in the period (No. of Equity Shares)
<i>Preceding three years</i>								
1 Apr. 2017 to 31 Mar. 2018	167.25	04-Jul-17	24,89,156	95.05	28-Mar-18	3,47,939	132.91	3,12,35,744
1 Apr. 2016 to 31 Mar. 2017	147.30	31-Mar-17	3,69,827	95.20	01-Apr-16	17,421	118.50	3,10,10,424
1 Apr. 2015 to 31 Mar. 2016	139.30	01-Apr-15	2,13,937	88.75	29-Feb-16	39,346	109.70	2,57,69,652
<i>Preceding six months</i>								
1 Nov. 2018 to 30 Nov 2018	118.55	16-Nov-18	1,59,953	101.65	01-Nov-18	24,878	113.73	19,20,189
1 Oct. 2018 to 31 Oct. 2018	111.50	01-Oct-18	4,86,801	93.75	25-Oct-18	23,362	101.32	11,77,859
1 Sept. 2018 to 30 Sept 2018	125.00	10-Sep-18	36,651	97.60	28-Sep-18	97,528	115.33	8,51,970
1 Aug 2018 to 31 Aug 2018	128.80	09-Aug-18	4,67,072	110.65	06-Aug-18	1,67,101	119.64	26,13,651
1 July 2018 to 31 July 2018	135.60	10-Jul-18	57,642	110.70	02-Jul-18	50,817	115.93	7,57,845
1 June 2018 to 30 June 2018	121.20	21-Jun-18	73,571	103.35	05-Jun-18	1,04,001	112.04	15,18,338

Source: www.nseindia.com

*High and Low price for the period are based on intraday prices and Average Price is based on average of closing price.

- 17.3 The closing market price of the Equity Shares of the Company as on October 31, 2018 i.e., the trading day before November 1, 2018 being the date of Board Meeting approving the Buyback was INR 101.85 per Equity Share on BSE and INR 101.25 per Equity Share on NSE and the closing market price of the Equity Shares as on December 14, 2018, being the trading day prior to the date of date of declaration of results of the postal ballot for special resolution passed by the shareholders for approval of Buyback was INR 118.35 per Equity Share on BSE and INR 118.45 per Equity Share on NSE.

18. DETAILS OF THE STATUTORY APPROVALS

- 18.1 The Buyback will be subject to such necessary approvals as may be required under the applicable laws including from the SEBI and/ or the BSE, and the NSE, and the Buyback from Non-Resident Shareholders, erstwhile overseas corporate bodies and other applicable categories will be subject to such approvals of the Reserve Bank of India, if any, under the Foreign Exchange Management Act, 1999 and the rules and regulations framed thereunder.
- 18.2 The Buyback from each Eligible Shareholder is subject to all statutory consents and approvals as may be required by such Eligible Shareholder under applicable laws and regulations. The Eligible Shareholder shall be solely responsible for obtaining all such statutory consents and approvals (including, without limitation the approvals from the Reserve Bank of India, if any) as may be required by them in order to sell their Equity Shares to the Company pursuant to the Buyback. An Eligible Shareholder would be required to provide copies of all such consents and approvals obtained by them to the Registrar to the Buyback. The Company will have the right to make payment in respect of the Equity Shareholders for whom no prior approval from the RBI approval is required and not accept Equity Shares from the Equity Shareholders in respect of whom prior approval from the RBI is required and in the event copies of such approvals are not submitted.
- 18.3 As of date, no other statutory approvals are required by the Company for the Buyback as on the date of this Draft Letter of Offer. If any statutory or regulatory approval becomes applicable subsequently, the Buyback will be subject to such statutory or regulatory approval(s) and the Company shall obtain such statutory approvals as may be required, from time to time, if any. In the event of any delay in receipt of any statutory /

regulatory approvals, changes to the proposed timetable of the Buyback, if any, shall be intimated to the Stock Exchanges.

19. DETAILS OF REGISTRAR TO THE BUYBACK

Eligible shareholders are required to send Tender Form along with the other requisite document(s), as mentioned in “*Procedure for Tender Offer and Settlement*” on page 32 along with TRS generated by the stock exchange bidding system upon placing of a bid, either by registered post, speed post or courier or hand delivery to the Registrar to the Buyback, so that the same are received not later than 2 (two) days of Buyback Closing Date ([●]) by 5:00 p.m. The envelope should be super scribed as “*Triveni Turbine Limited Buyback Offer 2018*”. The Company has appointed Karvy Fintech Private Limited as the Registrar to the Buyback their contact details are set forth below:

Karvy Fintech Private Limited[#]

Karvy Selenium Tower B Plot 31-32, Gachibowli

Financial District, Nanakramguda

Serilingampally

Hyderabad Rangareddi

Telangana 500 032, India

Tel: +91 40 6716 2222

Fax: +91 40 2343 1551

E-mail: triveni.buyback@karvy.com

Investor Grievance Id: einward.ris@karvy.com

Contact Person: Mr. M. Murali Krishna

SEBI Registration No.: INR000000221

[#]Karvy Computershare Private Limited has been amalgamated with Karvy Fintech Private Limited by order of the National Company Law Tribunal, Hyderabad dated October 23, 2018 and the said amalgamation was effective from November 17, 2018, and accordingly, Karvy Fintech Private Limited is acting as the Registrar to the Buyback.

THE TENDER FORM, TRS AND OTHER RELEVANT DOCUMENTS SHOULD NOT BE SENT TO THE COMPANY OR TO THE MANAGER TO THE BUYBACK.

ELIGIBLE SHAREHOLDERS ARE ADVISED TO ENSURE THAT THE TENDER FORM, TRS AND OTHER RELEVANT DOCUMENTS ARE COMPLETE IN ALL RESPECTS OTHERWISE THE SAME ARE LIABLE TO BE REJECTED.

20. PROCESS AND METHODOLOGY FOR THE BUYBACK

- 20.1 The Company proposes to Buyback up to 66,66,666 (Sixty six lakhs sixty six thousand six hundred and sixty six only) Equity Shares, representing 2.02% of the issued, subscribed and paid-up Equity Shares, from all Eligible Shareholders (Equity Shareholders as on the Record Date, being Friday, December 28, 2018), on a proportionate basis, through the ‘tender offer’ process, at a price of INR 150 per Equity Share, payable in cash, for an aggregate maximum amount of INR 100,00,00,000 (Indian Rupees One hundred crore only) excluding the Transaction Costs, which represents 22.53% and 22.24 % of the aggregate of the Company’s paid-up capital and free reserves (including securities premium), as per the audited financials of the Company as on March 31, 2018, on a standalone and consolidated basis respectively (i.e., the last audited financial statements available as on the date of the Board Resolution approving the Buyback).
- 20.2 The Buyback is in accordance with the provisions of Companies Act, Article 4 of the Articles of Association of the Company and subject to the provisions of the SEBI Buyback Regulations, and such other approvals, permissions as may be required from time to time from the Stock Exchanges any other statutory and/or regulatory authority, as may be required and which may be agreed to by the Board and/or any committee thereof. The Buyback would be undertaken in accordance with circular no CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 and circular no CFD/DCR2/CIR/P/2016/131 dated December 9, 2016, issued by SEBI, which prescribes mechanism for acquisition of shares through stock exchange. In this regard, the Company will request BSE to provide the acquisition window.

- 20.3 The promoters and members of the promoter intend to participate in the Buyback. For further details, see “*Details of the Buyback - Intention of the promoters and members of the promoter group to participate in the Buyback*” on page 14.
- 20.4 Assuming response to the Buyback is to the extent of 100% (full acceptance) from all the Eligible Shareholders up to their Buyback Entitlement, the aggregate shareholding of the promoters, members of the promoter group and persons in control post the Buyback may increase / decrease from 67.73%, which is the shareholding as at date, to [●] % of the post Buyback equity share capital of the Company.
- 20.5 **Record Date, ratio of Buyback and Buyback Entitlement:**
- (a) As required under the SEBI Buyback Regulations, the Company has fixed Friday, December 28, 2018 as the Record Date for the purpose of determining the entitlement and the names of the shareholders of the Equity Shares, who are eligible to participate in the Buyback.
- (b) The Equity Shares to be bought back, as part of the Buyback is divided in to two categories:
- (i) reserved category for Small Shareholders; and
- (ii) the General Category for all other Eligible Shareholders.
- (c) ‘Small Shareholder’ has been defined under Regulation 2(i)(n) of the SEBI Buyback Regulations and in relation to the Buyback means an Eligible Shareholder who holds Equity Shares of market value of not more than INR 2,00,000 (Indian Rupees two lakhs only), on the basis of closing price on BSE/ or NSE, whichever registers the highest trading volume in respect of the Equity Shares on the Record Date Friday, December 28, 2018. As on the Record Date, the volume of Equity Shares traded on BSE was [●] Equity shares and on NSE was [●] Equity Shares. Accordingly, [●] being the stock exchange with highest trading volume, the closing price was INR [●] and hence all Eligible Shareholders holding not more than [●] Equity Shares as on the Record Date are classified as ‘Small Shareholders’ for the purpose of the Buyback.
- (d) Based on the above definition, there are [●] Small Shareholders with aggregate shareholding of [●] Equity Shares (as on the Record Date), which constitutes [●]% of the total paid-up Equity Share capital of the Company and [●] % of the 66,66,666 (Sixty-six lakhs sixty-six thousand six hundred and sixty-six only) Equity Shares which are proposed to be bought back as part of this Buyback.
- (e) In furtherance to Regulation 6 of the SEBI Buyback Regulations, the reservation for the Small Shareholders (Reserved Category), will be higher of:
- (i) 15% of the number of Equity Shares which the Company proposes to Buyback, which works out to 10,00,000 (Ten Lakhs) Equity Shares; or
- (ii) number of Equity Shares as per their entitlement as on the Record Date (i.e., [●]/ [●] × 66,66,666), which works out to [●] Equity Shares. All the outstanding Equity Shares have been used for computing the Buyback Entitlement of Small Shareholders since the promoters and members of the promoter group also intend to participate in the Buyback.
- In case the total number of Equity Shares held by the Small Shareholders on the Record Date is [●], which is less than [●] (higher of (i) and (ii) above), the maximum number of Equity Shares reserved for Small Shareholders will be restricted to the total number of Equity Shares held by the Small Shareholders as on Record Date.
- (f) Based on the above and in accordance with Regulation 6 of the SEBI Buyback Regulations, [●] Equity Shares will be reserved for Small Shareholders. Accordingly, General Category shall consist of [●] Equity Shares.
- (g) In order to ensure that the same Eligible Shareholder with multiple demat accounts/ folios do not receive a higher entitlement under the Small Shareholder category, the Equity Shares held by such Eligible Shareholder with a common PAN shall be clubbed together for determining the category (Small Shareholder or General Category) and the Buyback Entitlement. In case of joint shareholding, the Equity Shares held in cases where the sequence of the PANs of the joint shareholders is identical

shall be clubbed together. In case of Eligible Shareholders holding physical shares, where the sequence of PANs is identical and where the PANs of all joint shareholders are not available, the Registrar will check the sequence of the names of the joint holders and club together the Equity Shares held in such cases where the sequence of the PANs and name of joint shareholders are identical. The shareholding of institutional investors like mutual funds, insurance companies, foreign institutional investors/ foreign portfolio investors etc. with common PAN are not proposed to be clubbed together for determining their entitlement and will be considered separately, where these Equity Shares are held for different schemes/ subaccounts and have a different demat account nomenclature based on information prepared by the Registrar as per the shareholder records received from the Depositories. Further, the Equity Shares held under the category of “clearing members” or “corporate body margin account” or “corporate body – broker” as per the beneficial position data as on Record Date with common PAN are not proposed to be clubbed together for determining their entitlement and will be considered separately, where these Equity Shares are assumed to be held on behalf of clients.

- (h) Based on the aforementioned, the entitlement ratio of Buyback for both categories is set forth below:

Category	Entitlement ratio in the Buyback
Reserved Category for Small Shareholders	[●] Equity Shares out of every [●] Equity Shares held on the Record Date
General Category for all other Eligible Shareholders	[●] Equity Shares out of every [●] Equity Shares held on the Record Date

Note: The above ratio of Buyback is approximate and provides an indicative Buyback Entitlement. Any computation of entitled Equity Shares using the above ratio may provide a slightly different number due to rounding off.

20.6 Fractional Entitlements

If the Buyback Entitlement under Buyback, after applying the above-mentioned ratios to the Equity Shares (held on the Record Date), is not a round number (not in the multiple of 1 (one) Equity Share), then the fractional entitlement shall be ignored for computation of the Buyback Entitlement to tender Equity Shares in the Buyback for both categories of Eligible Shareholders.

On account of ignoring the fractional entitlement, those Small Shareholders who hold [●] or less Equity Shares (as on the Record Date) will be dispatched a Tender Form with zero entitlement. Such Small Shareholders are entitled to tender Additional Equity Shares as part of the Buyback and will be given preference in the Acceptance of one Equity Share, if such Small Shareholders have tendered for Additional Equity Shares.

20.7 Basis of Acceptance of Equity Shares validly tendered in the Reserved Category:

In accordance with the Letter of Offer and Tender Form, the Acceptance in the Buyback from the Reserved Category will be implemented in the following order of priority:

- Full Acceptance from Small Shareholders in the Reserved Category, who have validly tendered their Equity Shares to the extent of their Buyback Entitlement, or the number of Equity Shares tendered by them, whichever is less.
- Post-acceptance as described in paragraph 20.7 (a) above, in case there are any Equity Shares left to be bought back from the Small Shareholders who were entitled to tender zero Equity Shares (on account of ignoring the fractional entitlement) and have tendered Additional Equity Shares as part of the Buyback, shall be given preference and one Equity Share each from the Additional Equity Shares tendered by such Small Shareholders would be bought back in the Reserved Category.
- Post-acceptance as described in paragraphs 20.7(a) and 20.7(b) above, in case there are any validly tendered unaccepted Equity Shares in the Reserved Category and any Equity Shares left to be bought back in the Reserved Category, the Additional Equity Shares tendered by the Small Shareholders over and above their Buyback Entitlement, shall be accepted in proportion of the Additional Equity Shares tendered by them and the Acceptances shall be made in accordance with the SEBI Buyback Regulations (valid Acceptance per Small Shareholder shall be equal to the Additional Equity Shares validly tendered by them divided by the total Additional Equity Shares validly tendered by the Small Shareholders and multiplied by the total number of Equity Shares remaining to be bought back in Reserved Category). For the purpose of this calculation, the Additional Equity Shares taken into

account for the Small Shareholders, from whom one Equity Share has been Accepted in accordance with Paragraph 20.7 (b) above, shall be reduced by one.

- (d) The procedure of adjustment for fractional results in case of proportionate Acceptance, as described in Paragraph 20.7 (c) above, is set forth below:
 - (i) For any Small Shareholder, if the number of Additional Equity Shares to be Accepted, calculated on a proportionate basis is not in the multiple of 1 (one) and the fractional Acceptance is greater than or equal to 0.50, then the fraction would be rounded off to the next higher integer.
 - (ii) For any Small Shareholder, if the number of Additional Equity Shares to be Accepted, calculated on a proportionate basis is not in the multiple of 1 (one) and the fractional Acceptance is less than 0.50, then the fraction shall be ignored.

20.8 **Basis of Acceptance of Equity Shares validly tendered in the General Category:**

In accordance with the Draft Letter of Offer and Tender Form, the Acceptance in the Buyback from the General Category will be implemented in the following order of priority:

- (a) Full Acceptance in the General Category from the Eligible Shareholders who have validly tendered their Equity Shares, to the extent of their Buyback Entitlement, or the number of Equity Shares tendered by them, whichever is less.
- (b) Post-acceptance as described in Paragraph 20.8 (a) above, in case there are any validly unaccepted Equity Shares in the General Category and the Equity Shares left to be bought back in the General Category, the Additional Equity Shares tendered by the Eligible Shareholders under the General Category over and above their Buyback Entitlement shall be Accepted in proportion of the Additional Equity Shares tendered by them and the Acceptances shall be made in accordance with the SEBI Buyback Regulations (valid Acceptance per such Eligible Shareholder shall be equal to the Additional Equity Shares validly tendered by them divided by the total Additional Equity Shares validly tendered in the General Category and multiplied by the total number of Equity Shares remaining to be bought back in General Category).
- (c) Adjustment for fractional results in case of proportionate acceptance as described in Paragraph 20.8 (b) above is set forth below:
 - (i) For any Eligible Shareholder, if the number of Additional Equity Shares to be accepted, calculated on a proportionate basis is not in the multiple of 1(one) and the fractional Acceptance is greater than or equal to 0.50, then the fraction would be rounded off to the next higher integer
 - (ii) For any Eligible Shareholder if the number of Additional Equity Shares to be accepted, calculated on a proportionate basis is not in the multiple of 1 (one) and the fractional Acceptance is less than 0.50, then the fraction shall be ignored.

20.9 **Basis of Acceptance of Equity Shares between Categories:**

- (a) In case there are any Equity Shares left to be bought back in one category (“**Partially Filled Category**”) after Acceptance in accordance with the above described methodology for both the categories, and there are additional unaccepted validly tendered Equity Shares in the second category, then the Additional Equity Shares in the second category shall be Accepted proportionately (valid Acceptances per Eligible Shareholder shall be equal to the additional outstanding Equity Shares validly tendered by a Eligible Shareholder in the second category divided by the total additional outstanding Equity Shares validly tendered in the second category and multiplied by the total pending number of Equity Shares to be bought back in the Partially Filled Category).
- (b) If the Partially Filled Category is the General Category, and the second category is the Reserved Category for Small Shareholders, then for the purpose of this calculation, the Additional Equity Shares tendered by such Small Shareholders, from whom one Equity Share has been accepted in

accordance with “*Basis of Acceptance of Equity Shares validly tendered in the Reserved Category*” will be reduced by one Equity Share.

- (c) Adjustment for fraction results in case of proportionate Acceptance, as described in Paragraph 20.9 (a) above is set forth below:
 - (i) For any Eligible Shareholder, if the number of Additional Equity Shares to be Accepted, calculated on a proportionate basis is not in the multiple of 1 (one) and the fractional Acceptance is greater than or equal to 0.50, then the fraction would be rounded off to the next higher integer.
 - (ii) For any Eligible Shareholder, if the number of Additional Equity Shares to be Accepted, calculated on a proportionate basis is not in the multiple of 1 (one) and the fractional Acceptance is less than 0.50, then the fraction shall be ignored.

20.10 For avoidance of doubt, it is clarified that:

- (a) the Equity Shares Accepted under the Buyback from each Eligible Shareholder, in accordance with paragraphs above, shall not exceed the number of Equity Shares tendered by the respective Eligible Shareholder;
- (b) the Equity Shares Accepted under the Buyback from each Eligible Shareholder, in accordance with paragraphs above, shall not exceed the number of Equity Shares held by respective Eligible Shareholder as on the Record Date; and
- (c) the Equity Shares tendered by any Eligible Shareholder over and above the number of Equity Shares held by such Eligible Shareholder as on the Record Date shall not be considered for the purpose of Acceptance in accordance with the paragraphs above.

21. PROCEDURE FOR TENDER OFFER AND SETTLEMENT

A. GENERAL

- 21.1 The Buyback is open to all Eligible Shareholders (Equity Shareholders as on the Record Date, being Friday, December 28, 2018), holding either Physical Shares or Demat Shares.
- 21.2 The Company proposes to implement the Buyback through the tender offer process, on a proportionate basis. The Letter of Offer and Tender Form, outlining the terms of the Buyback and additional disclosures as specified in the SEBI Buyback Regulations, will be emailed to Eligible Shareholders whose names appear on the register of members of the Company, or who are beneficial owners of Equity Shares as per the records of Depositories, on the Record Date and who have their email IDs registered with the Company/ Depositories and for all remaining Eligible Shareholders who do not have their email IDs registered with the Company/ Depositories, the Letter of Offer along with Tender Form will be sent physically. However, on receipt of a request by the Company or Manager to the Buyback or Registrar to the Buyback to receive a copy of Letter of Offer in physical format from such Eligible Shareholder to whom Letter of Offer and Tender Form were emailed, the same shall be dispatched physically.
- 21.3 The Company will not accept any Equity Shares offered for Buyback where there exists any restraint order of a Court/ any other competent authority for transfer/ disposal/ sale or where loss of share certificates has been notified to the Company and the duplicate share certificate have not been issued either due to such request being under process as per the provisions of law or otherwise or where the title to the Equity Shares is under dispute or otherwise not clear or where any other restraint subsists.
- 21.4 The Company shall comply with Regulation 24 (v) of the SEBI Buyback Regulations which restricts the Company from buying back the locked-in Equity Shares and non-transferable Equity Shares till the pendency of the lock-in or till the time the Equity Shares become transferable.
- 21.5 The Eligible Shareholders participation in the Buyback is voluntary. The Eligible Shareholders can choose to participate, in full or in part, and get cash in lieu of Equity Shares to be accepted under the Buyback or they may choose not to participate and enjoy a resultant increase in their percentage shareholding, post-Buyback,

without additional investment. The Eligible Shareholders may also tender a part of their Buyback Entitlement. The Eligible Shareholders also have the option of tendering additional Equity Shares (over and above their Buyback Entitlement) and participate in the shortfall created due to non-participation of some other Eligible Shareholders, if any. Acceptance of any Equity Shares tendered in excess of the Buyback Entitlement by the Eligible Shareholder, shall be in terms of procedure outlined in the Letter of Offer.

- 21.6 The Company will accept Equity Shares validly tendered for the Buyback by the Eligible Shareholders, on the basis of their Buyback Entitlement as on the Record Date and also Additional Equity Shares if any tendered by Eligible Shareholders will be accepted as per paragraphs 20.7, 20.8 and 20.9.
- 21.7 Eligible Shareholders will have to transfer their Demat Shares from the same demat account in which they were holding the such shares (as on the Record Date) and in case of multiple demat accounts, Eligible Shareholders are required to tender the applications separately from each demat account.
- 21.8 The Equity Shares proposed to be bought back in the Buyback is divided into two categories:
- (i) Reserved Category for Small Shareholders; and
 - (ii) the General Category for all other Eligible Shareholders.
- 21.9 After Accepting the Equity Shares tendered on the basis of Buyback Entitlement, Equity Shares left to be bought as a part of the Buyback, if any, in one category shall first be accepted, in proportion to the Equity Shares tendered, over and above their Buyback Entitlement, by Eligible Shareholders in that category, and thereafter, from Eligible Shareholders who have tendered over and above their Buyback Entitlement, in other category.
- 21.10 The maximum tender under the Buyback by any Eligible Shareholder cannot exceed the number of Equity Shares held by the Eligible Shareholder as on the Record Date.
- 21.11 For implementation of the Buyback, the Company has appointed HDFC Securities Limited as Company's Broker through whom the purchases and settlements on account of the Buyback would be made by the Company. The contact details of the Company's Broker are as follows:

HDFC Securities Limited

I Think Techno Campus Building-B,
"Alpha", Office Floor 8, Opp. Crompton Greaves
Near Kanjurmarg Station Kanjurmarg (East)
Mumbai 400 042, India

Tel.: +91 22 3075 3400

Fax: +91 22 22 3075 3435

SEBI Registration No.: INZ000186937

Contact Person: Sharmila Kambli

- 21.12 The Buyback will be implemented through tender offer route using the "*Mechanism for acquisition of shares through Stock Exchange*" issued by SEBI vide circular no. CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 and circular no. CFD/DCR2/CIR/P/2016/131 dated December 9, 2016, and in accordance with the procedure prescribed in the Companies Act and the SEBI Buyback Regulations, and as may be determined by the Board of Directors, or the Buyback Committee, on such terms and conditions as may be permitted by law from time to time. In this regard, the Company will request BSE to provide the Acquisition Window. For the purpose of this Buyback, BSE will be the Designated Stock Exchange. All Eligible Shareholders may place orders in the Acquisition Window, through their respective stock brokers ("**Shareholder Broker**") during normal trading hours of the secondary market.
- 21.13 In the event Shareholder Broker(s) of Eligible Shareholder is not registered with BSE, then the Eligible Shareholders can approach any BSE registered stock broker and can register themselves by using quick unique client code ("**UCC**") facility through the BSE registered stock broker (after submitting all details as may be required by such BSE registered stock broker in compliance with applicable law). In case the Eligible Shareholders are unable to register using UCC facility through any other BSE registered broker, Eligible Shareholders may approach Company's Broker i.e., HDFC Securities Limited to place their bids.

- 21.14 The Eligible Shareholder approaching Designated Stock Exchange registered stock broker (with whom he does not have an account) may have to submit the requisite documents as may be required. The requirement of documents and procedures may vary from broker to broker.
- 21.15 At the beginning of the Tendering Period, the order for buying Equity Shares will be placed by the Company through Company's Broker. During the Tendering Period, the order for selling the Equity Shares will be placed in the Acquisition Window by the Eligible Shareholders through their respective Shareholder Broker during normal trading hours of the secondary market. The Shareholder Broker can enter orders for Demat and Physical Shares. In the tendering process, the Company's Broker may also process the orders received from the Eligible Shareholders.
- 21.16 The reporting requirements for Non-Resident Shareholders under the FEMA and any other rules, regulations, guidelines, for remittance of funds, shall be made by the Eligible Shareholder and/or the Shareholder Broker through which the Eligible Shareholder places the bid.
- 21.17 Multiple bids made by single Eligible Shareholder for selling the Equity Shares shall be clubbed and considered as 'one' bid for the purposes of Acceptance.
- 21.18 Modification/ cancellation of orders and multiple bids from a single Eligible Shareholder will be allowed during the Tendering Period of the Buyback.
- 21.19 The cumulative quantity tendered shall be made available on the website of BSE (www.bseindia.com) throughout the trading session and will be updated at specific intervals during the Tendering Period.
- 21.20 The non-receipt of the Letter of Offer by, or accidental omission to dispatch the Letter of Offer to any person who is eligible to receive the Offer, shall not invalidate the Offer to any person who is eligible to receive this Offer. In case of non-receipt of the Letter of Offer, Eligible Shareholders may participate in the offer by applying on the Tender Form downloaded from the Company's website i.e., www.triveniturbines.com or obtain a duplicate copy of the same by writing to the Registrar to the Buyback or by providing their application in plain paper in writing signed by such shareholder (in case jointly held then signed by all shareholders), stating name, address, number of shares held, Client ID number, DP name, DP ID number, number of Equity Shares tendered and other relevant documents as detailed in "*Procedure to be followed by Eligible Shareholders holding Physical Shares*" on page 35 in case of Physical Shares. Eligible Shareholder(s) have to ensure that their bid is entered in the Acquisition Window prior to the closure of the Offer. Please note that the Company shall accept Equity Shares from the Eligible Shareholders on the basis of their holding and Buyback Entitlement. Eligible Shareholder(s) who intend to participate in the Buyback using the 'plain paper' option as mentioned in this paragraph are advised to confirm their Buyback Entitlement from the Registrar to the Buyback, before participating in the Buyback.
- 21.21 The acceptance of the offer for Buyback made by the Company is entirely at the discretion of the Eligible Shareholders. The Company does not accept any responsibility for the decision of the Eligible Shareholder to either participate or to not participate in the Buyback. The Company will not be responsible in any manner for any loss of share certificate(s) and other documents during transit. All documents sent by Eligible Shareholders will be at their own risk. Eligible Shareholders are advised to safeguard adequately their interests in this regard.
- 21.22 **Procedure to be followed by Eligible Shareholders holding Demat Shares:**
- (a) Eligible Shareholders holding Demat Shares who desire to tender their Demat Shares under the Buyback would have to do so through their respective Shareholder Broker by indicating to the concerned Shareholder Broker, the details of Equity Shares they intend to tender under the Buyback.
- (b) The Shareholder Broker would be required to place an order/ bid on behalf of the Eligible Shareholder who wish to tender Demat Shares in the Buyback using the Acquisition Window of the BSE. Before placing the bid, the Eligible Shareholder would be required to transfer the tendered Demat Shares to the special account of Indian Clearing Corporation Limited ("**Clearing Corporation**"), by using the settlement number through the early pay in mechanism of the Depositories prior to placing the bid by the Shareholder Broker. This shall be validated by the Shareholder Broker at the time of order/bid entry. The details of the settlement number for the

Buyback will be provided in a separate circular which shall be issued at the time of issue opening by BSE/ Clearing Corporation.

- (c) Upon placing the bid, the Shareholder Broker shall provide a TRS generated by the stock exchange bidding system to the Eligible Shareholder on whose behalf the order/ bid has been placed. TRS will contain details of order submitted like Bid ID No., Application No., DP ID, Client ID, No. of Equity Shares tendered etc.
- (d) Eligible Shareholders who have tendered their Demat Shares in the Buyback may deliver the Tender Form duly signed (by all Eligible Shareholders in case shares are in joint names) in the same order in which they hold the Equity Shares, along with TRS generated by the stock exchange bidding system upon placing of a bid, either by registered post, speed post or courier or hand delivery to the Registrar to the Buyback at the address mentioned on the cover page of this Draft Letter of Offer, so that the same are received not later than 2 (two) days of Buyback Closing Date ([●]) by 5:00 p.m. The envelope should be super scribed as “*Triveni Turbine Limited Buyback Offer 2018*”. In the event of non-receipt of the completed Tender Form and other documents, but receipt of Equity Shares in the special account of the Clearing Corporation and a valid bid in the stock exchange bidding system, the Buyback shall be deemed to have been Accepted.
- (e) The Eligible Shareholders who have tendered their Demat Shares in the Buyback will have to ensure that they keep the DP Account active and unblocked to receive credit in case of return of Equity Shares due to rejection or partial acceptance. Further, the Eligible Shareholders will have to ensure that they keep the saving account attached with the DP Account active and updated to receive credit remittance due to acceptance of Buyback of Equity Shares.
- (f) Excess Demat Shares or unaccepted Demat Shares, if any, tendered by the Eligible Shareholders would be returned to them by Clearing Corporation. If the securities transfer instruction is rejected in the depository system, due to any issue then such securities will be transferred to the Shareholder Broker’s depository pool account for onward transfer to the Eligible Shareholder. In case of custodian participant orders, Demat Shares or unaccepted Demat Shares, if any, will be returned to the respective custodian depository pool account.
- (g) Eligible Shareholders who have tendered their Demat Shares in the Buyback shall also provide all relevant documents, which are necessary to ensure transferability of the Demat Shares in respect of the Tender Form to be sent. Such documents may include (but not be limited to):
 - (i) Duly attested power of attorney, if any person other than the Eligible Shareholder has signed the Tender Form;
 - (ii) In case of companies, the necessary certified corporate authorisations (including board and/ or general meeting resolutions).

21.23 Procedure to be followed by Eligible Shareholders holding Physical Shares:

- (a) Eligible Shareholders who are holding physical Equity Shares and intend to participate in the Buyback will be required to approach their respective Shareholder Broker along with the complete set of documents for verification procedures to be carried out before placement of the bid. Such documents will include the (i) the Tender Form duly signed by all Eligible Shareholders (in case shares are in joint names, in the same order in which they hold the shares), (ii) original share certificate(s), (iii) valid share transfer form(s)/Form SH-4 duly filled and signed by the transferors (i.e. by all registered Shareholders in same order and as per the specimen signatures registered with the Company) and duly witnessed at the appropriate place authorizing the transfer in favour of the Company, (iv) self-attested copy of PAN Card(s) of all Eligible Shareholders, (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder is deceased, etc., as applicable. In addition, if the address of the Eligible Shareholder has undergone a change from the address registered in the register of members of the Company, the Eligible Shareholder

would be required to submit a self-attested copy of address proof consisting of any one of the following documents: valid Aadhar card, voter identity card or passport.

- (b) Based on these documents, the concerned Shareholder Broker shall place an order/bid on behalf of the Eligible Shareholders holding Equity Shares in physical form who wish to tender Equity Shares in the Buyback, using the acquisition window of BSE. Upon placing the bid, the Shareholder Broker shall provide a TRS generated by the exchange bidding system to the Eligible Shareholder. TRS will contain the details of order submitted like folio no., certificate no., distinctive no., no. of Equity Shares tendered etc.
- (c) Any Shareholder Broker/Eligible Shareholder who places a bid for physical Equity Shares, is required to deliver the original share certificate(s) & documents (as mentioned above) along with TRS generated by exchange bidding system upon placing of bid, either by registered post, speed post or courier or hand delivery to the Registrar to the Buyback i.e. Karvy Fintech Private Limited (at the address mentioned at paragraph 19 below) not later than 2 (two) days from the offer closing date. The envelope should be super scribed as “*Triveni Turbine Limited Buyback 2018*”. One copy of the TRS will be retained by Registrar to the Buyback and it will provide acknowledgement of the same to the Shareholder Broker.
- (d) The Eligible Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents are submitted. Acceptance of the physical Equity Shares for Buyback by the Company shall be subject to verification as per the SEBI Buyback Regulations and any further directions issued in this regard. The Registrar to the Buyback will verify such bids based on the documents submitted on a daily basis and till such verification, BSE shall display such bids as ‘unconfirmed physical bids’. Once Registrar to the Buyback confirms the bids, they will be treated as ‘confirmed bids’.
- (e) In case any Eligible Shareholder has submitted Equity Shares in physical form for dematerialisation, such Eligible Shareholders should ensure that the process of getting the Equity Shares dematerialised is completed well in time so that they can participate in the Buyback before the closure of the tendering period of the Buyback.
- (f) An unregistered shareholder holding Physical Shares may also tender his shares for Buyback by submitting the duly executed transfer deed for transfer of shares, purchased prior to Record Date, in his name, along with the offer form, copy of his PAN card and of the person from whom he has purchased shares and other relevant documents as required for transfer, if any.
- (g) **All Equity Shareholders holding the Physical Shares shall note that in accordance with the proviso to regulation 40(1) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (notified by the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fourth Amendment) Regulations, 2018), read with SEBI’s press release dated December 3, 2018, transfers of securities shall not be processed unless the securities are held in the dematerialized form with a depository with effect from April 1, 2019. In case the applicable law restricts the buyback of Equity Shares held in physical form, the Company may not be able to accept the tender of such Equity Shares held in physical form from April 1, 2019.**

21.24 Additional requirements in respect of tenders by the Non-Resident Shareholders:

- (a) While tendering their Equity Shares under the Buyback, all Eligible Shareholders Being Non-Resident Shareholders (FIIs/ FPIs) shall enclose a copy of the permission received by them from RBI, if applicable, to acquire the Equity Shares held by them.
- (b) In case the Equity Shares are held on a repatriation basis, the Non-Resident Eligible Shareholders shall obtain and enclose a letter from the Eligible Shareholder’s authorised dealer/ bank confirming that at the time of acquiring the said Equity Shares, payment for the same was made by the Non-Resident shareholder from the appropriate account (e.g. NRE a/c) as specified by RBI in its approval. In case the Non-Resident shareholder is not in a position to produce the said certificate, the Equity Shares would be deemed to have been acquired on non-repatriation basis and in that case the Non-Resident Eligible Shareholder shall submit a consent letter addressed to the Company, allowing the

Company to make the payment on a non-repatriation basis in respect of the valid Equity Shares Accepted in the Buyback.

- (c) Notwithstanding anything contained in this Draft Letter of Offer, if any of the above stated documents, as applicable, are not enclosed along with the Tender Form, the Equity Shares tendered under the Buyback are liable to be rejected.

B. ACCEPTANCE OF ORDERS

The Registrar to the Buyback shall provide details of order Acceptance to the Clearing Corporation within specified timelines.

C. METHOD OF SETTLEMENT

Upon finalisation of the basis of acceptance as per SEBI Buyback Regulations:

- (a) The Company will pay the consideration to the Company's Broker who will transfer the funds pertaining to the Buyback to the Clearing Corporation's bank account as per the prescribed schedule. For Equity Shares accepted under the Buyback, the Equity Shareholders will receive funds pay-out in their bank account from the Clearing Corporation.
- (b) The Demat Shares bought back would be transferred directly to the Company Demat Account provided it is indicated by the Company's Broker or it will be transferred by the Company's Broker to the Company Demat Account on receipt of the Equity Shares from the clearing and settlement mechanism of BSE.
- (c) The Eligible Shareholders of the Demat Shares will have to ensure that they keep the DP account active and unblocked to receive credit in case of return of Demat Shares, due to rejection or due to non-acceptance in the Buyback.
- (d) Excess Demat Shares or unaccepted Demat Shares, if any, tendered by the Eligible Shareholder would be returned to them by the Clearing Corporation. Any excess Physical Shares pursuant to proportionate acceptance/ rejection will be returned back to the concerned Eligible Shareholders directly by the Registrar to the Buyback. The Company is authorized to split the share certificate and issue new consolidated share certificate for the unaccepted Physical Shares, in case the Physical Shares accepted by the Company are less than the Physical Shares tendered in the Buyback. If the securities transfer instruction is rejected in the depository system, due to any issue then such securities will be transferred to the Shareholder Broker's depository pool account for onward transfer to the Eligible Shareholder. In case of custodian participant orders, Demat Shares or unaccepted Demat Shares, if any, will be returned to the respective custodian depository pool account.
- (e) The settlements of fund obligation for Demat Shares and Physical Shares shall be affected as per the SEBI circulars and as prescribed by BSE and Clearing Corporation from time to time. For Demat Shares accepted under the Buyback, such beneficial owners will receive funds pay-out in their bank account as provided by the depository system directly to the Clearing Corporation and in case of Physical Shares, the Clearing Corporation will release the funds to the Shareholder Broker(s) as per secondary market pay-out mechanism. If such shareholder's bank account details are not available or if the funds transfer instruction is rejected by the RBI/ bank(s), due to any reasons, then the amount payable to the concerned shareholders will be transferred to the Shareholder Broker for onward transfer to such shareholders.
- (f) In case of certain shareholders viz., NRIs, non-residents etc. (where there are specific regulatory requirements pertaining to funds pay-out including those prescribed by the RBI) who do not opt to settle through custodians, the funds pay-out would be given to their respective Shareholder Broker's settlement accounts for releasing the same to such shareholder's account.
- (g) The Shareholder Broker would issue contract note to the Eligible Shareholders tendering Equity Shares in the Buyback. The Company's Broker would also issue a contract note to the Company for the Equity Shares accepted under the Buyback.

- (h) Eligible Shareholders who intend to participate in the Buyback should consult their respective Shareholder Broker for payment to them of any cost, charges and expenses (including brokerage) that may be levied by the Shareholder Broker upon the selling Shareholders for tendering Equity Shares in the Buyback (secondary market transaction). The Company accepts no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the selling shareholders.
- (i) The Equity Shares bought will be extinguished in the manner and following the procedure prescribed in the SEBI Buyback Regulations.

D. Special Account opened with the Clearing Corporation

The details of transfer of the Demat Shares to the special account by trading member or custodians shall be informed in the issue opening circular that will be issued by the BSE or the Clearing Corporation.

E. Rejection Criteria

The Equity Shares tendered by Eligible Shareholders holding Demat Shares would be liable to be rejected on the following grounds:

- the Equity Shareholder is not an Eligible Shareholder (Equity Shareholder as on the Record Date);
- if there is a name mismatch in the demat account of the Eligible Shareholder and PAN; or
- Where there exists any restraint order of a Court/any other competent authority for transfer/disposal/ sale or where loss of share certificates has been notified to the Company or where the title to the Equity Shares is under dispute or otherwise not clear or where any other restraint subsists.

The Equity Shares tendered by Eligible Shareholders holding Physical Shares would be liable to be rejected on the following grounds, if:

- The documents mentioned in the Tender Form for Eligible Shareholders holding Equity Shares in physical form are not received by the Registrar on or before the close of business hours [●], 2018 by 5:00 p.m.;
- If there is any other company's share certificate enclosed with the Tender Form instead of the share certificate of the Company;
- If the transmission of Equity Shares is not completed, and the Equity Shares are not in the name of the Eligible Shareholders;
- If the Eligible Shareholders bid the Equity Shares but the Registrar does not receive the physical Equity Share certificate;
- In the event the signature in the Tender Form and Form SH-4 do not match as per the specimen signature recorded with Company or Registrar and Transfer Agent;
- The documents mentioned in instruction number 3 and 4 of the Tender Form for physical Equity Shareholders are not received by the Registrar before the close of business hours to the Registrar on or before [●] by 5:00 p.m.; or
- Where there exists any restraint order of a Court/any other competent authority for transfer/disposal/ sale or where loss of share certificates has been notified to the Company or where the title to the Equity Shares is under dispute or otherwise not clear or where any other restraint subsists.

22. NOTE ON TAXATION

Disclosures in this section are based on expert opinion sought by the Company from M/s J.C. Bhalla & Co., Chartered Accountants.

IN VIEW OF THE PARTICULARIZED NATURE OF TAX CONSEQUENCES, ELIGIBLE SHAREHOLDERS ARE REQUIRED TO CONSULT THEIR TAX ADVISORS FOR THE APPLICABLE TAX PROVISIONS INCLUDING THE TREATMENT THAT MAY BE GIVEN BY THEIR RESPECTIVE TAX OFFICERS IN THEIR CASE, AND THE APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE.

THE SUMMARY OF THE TAX CONSIDERATIONS IN THESE PARAGRAPHS ARE BASED ON THE CURRENT PROVISIONS OF THE TAX LAWS OF INDIA AND THE REGULATIONS THEREUNDER, THE JUDICIAL AND THE ADMINISTRATIVE INTERPRETATIONS THEREOF, WHICH ARE SUBJECT TO CHANGE OR MODIFICATION BY SUBSEQUENT LEGISLATIVE, REGULATORY, ADMINISTRATIVE OR JUDICIAL DECISIONS. ANY SUCH CHANGES COULD HAVE DIFFERENT TAX IMPLICATIONS.

THE COMPANY DOES NOT ACCEPT ANY RESPONSIBILITY FOR THE ACCURACY OR OTHERWISE OF SUCH ADVICE. THEREFORE, ELIGIBLE SHAREHOLDERS CANNOT RELY ON THIS ADVICE AND THE SUMMARY TAX IMPLICATIONS RELATING TO THE TREATMENT OF INCOME TAX IN THE CASE OF BUY BACK OF LISTED EQUITY SHARES ON THE STOCK EXCHANGE SET OUT BELOW SHOULD BE TREATED AS INDICATIVE AND FOR GUIDANCE PURPOSES ONLY.

1. GENERAL.

The basis of charge of Indian Income-Tax depends upon the residential status of the taxpayer during a tax year. The Indian tax year runs from April 1 until March 31. A person who is an Indian tax resident is liable to taxation in India on his worldwide income, subject to certain tax exemptions, which are provided under the Income Tax Act.

A person who is treated as non-resident for Indian Income-Tax purposes is generally subject to tax in India only on such person's India sourced income or income received by such person in India. Any gains arising to a non-resident on transfer of Equity Shares held in an Indian Company should be taxable in India under the Income Tax Act. Further, the non-resident can avail the beneficial provisions of the DTAA between India and the respective jurisdiction of the shareholder subject to meeting relevant conditions and providing and maintaining necessary information and documents as prescribed under the Income Tax Act.

The Income Tax Act also provides for different tax regimes / rates applicable to the gains arising on buyback of shares, based on the period of holding, residential status and category of the shareholder, nature of the income earned, etc. The summary tax implications on buyback of listed equity shares on the stock exchange is set out below. All references to equity shares in this note refer to listed equity shares unless stated otherwise.

2. CLASSIFICATION OF SHAREHOLDERS.

Shareholders can be classified under the following categories:

(a) Resident Shareholders being:

- Individuals, Hindu Undivided Family (HUF), Association of Persons (AOP) and Body of Individuals (BOI)
- Others

(b) Non-Resident Shareholders being:

- Non Resident Indians (NRIs)
- Foreign Institutional Investors (FIIs) and Foreign Portfolio Investors (FPIs)
- Others:
 - Company
 - Other than Company

3. CLASSIFICATION OF INCOME.

Shares can be classified under the following 2 (two) categories:

(a) Shares held as investment (income from transfer taxable under the head “Capital Gains”)

(b) Shares held as stock-in-trade (income from transfer taxable under the head “Profits and Gains from Business or Profession”)

Gains arising from the transfer of shares may be treated either as “capital gains” or as “business income” for tax purposes, depending upon whether such shares were held as a capital asset or trading asset (i.e. stock-in-trade). Traditionally, the issue of characterization of income arising from sale of shares has been a subject matter of litigation with the tax authorities. The apex body of Income-tax has issued Circular no. 6 of 2016, as per which, if the taxpayer opts to consider the shares as stock-in-trade, the income arising from the transfer of such shares would be treated as its business income. Also, if such shares are held for a period of more than 12 months, if the taxpayer desires to treat the income arising from the transfer thereof as “capital gains”, the same shall not be put to dispute by the Tax Officer.

Further, investments by FII in any securities in accordance with the regulations made under the Securities Exchange Board of India Act, 1992 would be treated as capital asset under the provisions of the Income Tax Act.

4. SHARES HELD AS INVESTMENT.

As per the provisions of the Income Tax Act, where the shares are held as investments, income arising from the transfer of such shares is taxable under the head “Capital Gains”. Capital gains on buyback of shares are governed by the provisions of Section 46A of the Income Tax Act and would attract capital gains in the hands of shareholders as per provisions of Section 48 of the Income Tax Act. **For non-residents, taxability of capital gains would be subject to taxability under the Income tax act or beneficial provisions of applicable Double Taxation Avoidance Agreement (“DTAA”), whichever is more beneficial.**

5. PERIOD OF HOLDING

Depending on the period for which the shares are held, the gains would be taxable as “short term capital gain” or “long term capital gain”:

- In respect of equity shares held for a period less than or equal to 12 months prior to the date of transfer, the same shall be treated as a short-term capital asset, and the gains arising therefrom shall be taxable as “short term capital gains” (“STCG”).
- Similarly, where equity shares are held for a period more than 12 months prior to the date of transfer, the same shall be treated as a long-term capital asset, and the gains arising therefrom shall be taxable as “long-term capital gains” (“LTCG”).

6. BUYBACK OF SHARES THROUGH A RECOGNIZED STOCK EXCHANGE

Since the buyback is undertaken on the stock exchange, such transaction is chargeable to Securities Transaction Tax (“STT”). STT is a tax payable in India on the value of securities on every purchase or sale of securities that are listed on the Indian Stock Exchange. Currently, the STT rate applicable on the purchase or sale of shares on the stock exchange is 0.1% of the value of security.

Where transaction for transfer of such equity shares (i.e. buyback) is transacted through a recognized stock exchange & subject to STT then the taxability will be as under (for all categories of shareholders):

- **LTCG**

If STT has also been paid at the time of acquisition of the shares being bought back, LTCG arising to a shareholder in excess of INR 1,00,000 shall be taxable @ 10% under section 112A of the Income Tax Act. Benefit of indexation is not available on long term capital gains calculated under section 112A. The basic limit of exemption of Rs.1,00,000 is applicable on aggregate capital gains i.e. on all types of gains covered under section 112A including the gain by way of proposed buyback of the shares of the company. However, for the purpose of computing such capital gains, the cost of acquisition of the shares acquired before 1st February, 2018, shall be the higher of (1) actual cost; and (ii) lower of (a) highest price of such

share quoted on the exchange on 31 January, 2018 (b) full value consideration received on transfer, and therefore, effectively the gains arising up to 31st January, 2018, shall be exempt from tax.

However, as per CBDT notification 60/2018 issued on 1st October, 2018, an exemption from the requirement of STT being paid at the time of acquisition of shares, is sought to be provided to certain modes of acquisition including acquisition of shares by a non-resident under the FDI policy, acquisition of unlisted shares subsequently listed on the stock exchange, acquisition of listed equity shares by way of demerger/ amalgamation etc. If acquisition is made in such specified modes, the rates specified above shall continue to apply, even if no STT was paid at the time of acquisition of the shares.

If STT is not paid at the time of acquisition of the shares (other than exceptions specified in CBDT notification 60/2018) being bought back, entire LTCG arising to the shareholder shall be subject to tax @ 10% under Section 112 of the IT Act (or 20% after claiming indexation benefit which is relevant in case of resident shareholders). Benefit of indexation is not available to non-residents where capital gain is computed in foreign currency as per first proviso to section 48.

In case of FII's, LTCG on transfer of equity shares will be taxable @10% (benefit of indexation not available) under section 115AD. However, in respect of long-term capital gains covered by section 112A, 10% tax shall apply on such income exceeding the threshold of Rs. 1,00,000.

LTCG arising to a non-resident Indian in respect of equity shares acquired in convertible foreign exchange will be taxable @10% as per chapter XII-A of the Act.

Further, in case of resident Individual or HUF, the benefit of maximum amount which is not chargeable to income-tax is considered while computing the tax on such LTCG taxable under Section 112/112A of the Income Tax Act. In such cases, where the total income as reduced by such LTCG is below the maximum amount not chargeable to tax, then such LTCG shall be reduced by the amount by which the total income as so reduced falls short of the maximum amount which is not chargeable to income tax and on the balance of LTCG, if any, income tax @ 10%/20% (whichever applicable) is charged. In addition to the above LTCG tax, Surcharge, Health & Education Cess are leviable (*Please refer to Note 9 below for rate of surcharge and cess*).

- **STCG**

STCG arising from such transaction would be subject to tax @ 15% under Section 111A of the Income Tax Act.

STCG arising to a non-resident Indian in respect of equity shares acquired in convertible foreign exchange will be taxable at slab rates as per Chapter XII-A of the Act.

In case of FII's, STCG on transfer of equity shares will be taxable @15% (where section 111A applicable) and STCG (other than section 111A) @30%.

Further, in case of resident Individual or HUF, the benefit of maximum amount which is not chargeable to income-tax is considered while computing the tax on such STCG taxable under Section 111A of the Income Tax Act. In such cases, where the total income as reduced by such STCG is below the maximum amount not chargeable to tax, then such STCG shall be reduced by the amount by which the total income as so reduced falls short of the maximum amount which is not chargeable to income tax and on the balance of STCG, if any, income tax @ 15% is charged. In addition to the above STCG tax, Surcharge, Health & Education Cess are leviable (*Please refer to Note 9 below for rate of surcharge and cess*).

Minimum Alternate Tax ('MAT') implications would get triggered in the hands of a resident corporate shareholder.

Foreign companies will not be subject to MAT in the following scenarios:

- If the country of residence of such foreign company has entered into a DTAA with India and such foreign company does not have a permanent establishment in India in terms of the DTAA.

- If the country of residence of such foreign company has not entered into a DTAA with India and such foreign company is not required to seek registration under any law for the time being in force relating to companies

Non-Resident Shareholders can avail beneficial provisions of the applicable DTAA entered into by India with relevant country in which the shareholder is resident but subject to fulfilling relevant conditions and submitting/ maintaining necessary documents prescribed under the Income Tax Act.

7. SHARES HELD AS STOCK-IN-TRADE

If the shares are held as stock-in-trade by any of the shareholders of the Company, then the gains would be characterized as business income and taxable under the head “Profits and Gains from Business or Profession. In such a case, the provisions of Section 46A of the Income Tax Act will not apply.

7A RESIDENT SHAREHOLDERS

- (a) For individuals, HUF, AOP, BOI, profits would be taxable at slab rates.
- (b) Domestic company having turnover or gross receipts not exceeding Rs.250 crore in the previous year i.e. 2016-17 would be taxable @ 25%
- (c) For persons other than stated in (a) and (b) above, profits would be taxable @ 30%.

In addition to above, surcharge and Health & Education cess are leviable.

7B NON-RESIDENT SHAREHOLDERS

- (a) Non-Resident Shareholders can avail beneficial provisions of the applicable DTAA entered into by India with relevant shareholder country but subject to fulfilling relevant conditions and submitting/ maintaining necessary documents prescribed under the Income Tax Act.
- (b) Where DTAA provisions are not applicable:
 - For non-resident individuals, HUF, AOP, BOI, profits would be taxable at slab rates
 - For foreign companies, profits would be taxed in India @ 40%
 - For other Non-Resident Shareholders, such as foreign firms, profits would be taxed in India @ 30%.

In addition to the above, Surcharge and Health & Education Cess are leviable.

8. TAX DEDUCTION AT SOURCE

(a) In case of Resident Shareholders.

In absence of any specific provision under the Income Tax Act, the Company is not required to deduct tax on the consideration payable to resident shareholders pursuant to the said Buyback.

(b) In case of Non-Resident Shareholders.

Under the Indian tax laws, any gains paid to a non-resident is subject to deduction of tax at source. However, since the buyback is through the stock exchange, the Company will not be able to withhold any taxes, and thus, the Company believes that the responsibility of withholding/ discharge of the taxes due on such gains (if any) is solely on the custodians/ authorized dealers/ non-resident shareholder – with no recourse to the Company.

It is therefore important that the non-resident shareholder consult their custodians/ authorized dealers/ tax advisors appropriately and immediately pay taxes in India (either through deduction at source or otherwise). In the event the Company is held liable for the tax liability of the Shareholder, the same shall be to the account of the Shareholder.

The non-resident shareholders undertake to indemnify the Company if any tax demand is raised on the Company on account of gains arising to the non-resident shareholders on buyback of shares by the Company. The non-resident shareholders also undertake to provide the Company, on demand, the relevant details in respect of the taxability / non-taxability of the proceeds arising on buyback of shares by the Company, copy of tax return filed in India, evidence of the tax paid etc.

9. RATE OF SURCHARGE AND CESS

In addition to the basic tax rate, Surcharge, Health & Education Cess are leviable as under:

(a) Surcharge.

- (i) In case of domestic companies: Surcharge @ 7% is levied where the total income exceeds Rs.1 crore but does not exceeds Rs.10 crores and @ 12% is levied where the total income exceeds Rs.10 crores.
- (ii) In case of companies other than domestic companies: Surcharge is levied @ 2% on the amount of income tax if total income exceeds Rs. 1 crore but does not exceed Rs. 10 crore and @ 5% on the amount of income-tax if total income exceeds Rs. 10 crore.
- (iii) In case of individuals, HUF, AOP, BOI: Surcharge @ 15% is leviable where the total income exceeds Rs.1 crore and @10% where the total income exceeds RS.50 lacs but less than Rs. 1 crore
- (iv) In case of Firms & Local Authority: Surcharge @ 12% is leviable where the total income exceeds INR 1 crore.

(b) Cess.

Health & Education Cess @ 4% is leviable in all cases on the amount of tax and surcharge, if any.

10. NOTES

- (a) The above note on taxation sets out the provisions of law in a summary manner only and is not a complete analysis or listing of all potential tax consequences of the disposal of equity shares.
- (b) This note is neither binding on any regulators nor can there be any assurance that they will not take a position contrary to the comments mentioned herein. Hence, each investor is advised to consult with his/her own tax advisors with respect to specific tax consequences of his/her investments in the shares of the company.
- (c) All the above benefits are as the per the current tax laws (including amendments made by the Finance Act, 2018), legislation, its judicial interpretation and the policies of the regulatory authorities are subject to change from time to time, and these may have a bearing on the benefits listed above. Accordingly, any changes or amendments in the law or relevant regulations would necessitate a review of the above.
- (d) Several of these benefits are dependent on the shareholders fulfilling the conditions prescribed under the provisions of the relevant sections under the relevant tax laws.

The tax rate and other provisions may undergo changes.

23. DECLARATION BY THE BOARD OF DIRECTORS

Declaration as required under clause (ix) and clause (x) of Schedule I to the SEBI Buyback Regulations:

- 23.1 The Board confirms that there are no defaults subsisting in the repayment of deposits accepted either before or after the commencement of the Act, interest payment thereon, redemption of debentures or preference shares or payment of dividend to any shareholder, or repayment of any term loan or interest payable thereon to any financial institution or banking company.

23.2 The Board has confirmed that it has made a full enquiry into the affairs and prospects of the Company and has formed an opinion:

- that immediately following the date of the Board resolution (i.e. November 1, 2018) and the date on which the results of shareholders' resolution passed by way of Postal Ballot is declared ("**Postal Ballot Resolution**"), there will be no grounds on which the Company can be found unable to pay its debts.
- that as regards the Company's prospects for the year immediately following the date of this resolution and for the year immediately following the Postal Ballot Resolution, and having regard to the Board's intention with respect to the management of the Company's business during that year and to the amount and character of the financial resources which will in the Board's view be available to the Company during that year, the Company will be able to meet its liabilities as and when they fall due and will not be rendered insolvent within a period of one year from the date of the this resolution as well as from the date of the Postal Ballot Resolution.
- in forming their opinion for the above purposes, the Board has taken into account the liabilities as if the company were being wound up under the provisions of the Companies Act, 1956 or Companies Act or the Insolvency and Bankruptcy Code 2016 (including prospective and contingent liabilities)

This declaration is made and issued under the authority of the Board of Directors in terms of the resolution passed at the meeting of held on November 1, 2018.

For and on behalf of the Board of Directors of Triveni Turbine Limited

Name: Mr. Nikhil Sawhney

Name: Mr. Tarun Sawhney

Designation: Vice Chairman & Managing Director

Designation: Non-Executive Director

DIN: 00029028

DIN: 00382878

24. REPORT BY THE COMPANY'S STATUTORY AUDITOR

The text of the report dated November 1, 2018 received from Walker Chandiook & Co LLP, Chartered Accountants, the statutory auditor of the Company, addressed to the Board of Directors of the Company is reproduced below:

Quote:

Independent Auditor's Report on proposed buy-back of equity shares pursuant to the requirements of clause (xi) of the Schedule I to the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018 and the Companies Act, 2013

To,
The Board of Directors
Triveni Turbine Limited
12-A, Peenya Industrial Area,
Bengaluru – 560058
Karnataka, India

1. This report is issued in accordance with the terms of our engagement letter dated 10 October 2018 with Triveni Turbine Limited (the 'Company').

2. The management of the Company has prepared the accompanying Annexure A - Statement of permissible capital payment as on 31 March 2018 ('the Statement') pursuant to the proposed buy-back of equity shares approved by the Board of Directors of the Company in their meeting held on 1 November 2018, in accordance with the provisions of sections 68, 69 and 70 of the Companies Act, 2013 ('the Act') and the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018 ('the SEBI Buy-back Regulations'). The Statement contains the computation of amount of permissible capital payment towards buy-back of equity shares in accordance with the requirements of section 68(2)(c) of the Act, Regulation 4(i) of the SEBI Buy-back Regulations and based on the latest audited standalone and consolidated financial statements for the year ended 31 March 2018. We have initialed the Statement for the identification purposes only.

Management's Responsibility for the Statement

3. The preparation of the Statement in accordance with the requirements of section 68(2)(c) of the Act and ensuring compliance with the SEBI Buy-back Regulations, is the responsibility of the management of the Company, including the preparation and maintenance of all accounting and other relevant supporting records and documents. This responsibility includes the design, implementation and maintenance of internal control relevant to the preparation and presentation of the Statement and applying an appropriate basis of preparation; and making estimates that are reasonable in the circumstances.
4. The Board of Directors is also responsible to make a full inquiry into the affairs and prospects of the Company and to form an opinion on reasonable grounds that the Company will be able to pay its debts from the date of Board meeting or date of declaration of results of the postal ballot for special resolution by the shareholders at which the proposal for buy-back is approved; and will not be rendered insolvent within a period of one year from the date of the Board meeting at which the proposal for buy-back was approved by the Board of Directors of the Company and the date on which the results of the shareholders' resolution with regard to the proposed buy-back will be declared, and in forming the opinion, it has taken into account the liabilities (including prospective and contingent liabilities) as if the Company were being wound up under the provisions of the Act or the Insolvency and Bankruptcy Code 2016. Further, a declaration is required to be signed by at least two directors of the Company in this respect in accordance with the requirements of the section 68 (6) of the Act and the SEBI Buy-back Regulations.

Auditor's Responsibility

5. Pursuant to the requirements of the SEBI Buy-back Regulations, it is our responsibility to provide reasonable assurance on whether:
 - (a) we have inquired into the state of affairs of the Company in relation to the audited standalone and consolidated financial statements for the year ended 31 March 2018;
 - (b) the amount of permissible capital payment, as stated in the Statement, has been properly determined considering the audited financial statements for the year ended 31 March 2018 in accordance with section 68(2)(c) of the Act and Regulation 4(i) of the SEBI Buy-back Regulations; and
 - (c) whether the Board of Directors of the Company, in its meeting dated 1 November 2018, has formed the opinion as specified in clause (x) of Schedule I to the SEBI Buy-back Regulations, on reasonable grounds and that the Company will not, having regard to its state of affairs, be rendered insolvent within a period of one year from the aforesaid date of board meeting and the date on which the results of the shareholders' resolution with regard to the proposed buy-back will be declared.
6. The audited financial statements, referred to in paragraph 5 above, have been audited by us, on which we have issued unmodified audit opinion vide our report dated 22 May 2018. Our audit of these financial statements was conducted in accordance with the Standards on Auditing specified under Section 143(10) of the Act and other applicable authoritative pronouncements issued by the Institute of Chartered Accountants of India (the 'ICAI'). Those Standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free of material misstatement. Such audit was not planned and performed in connection with any transactions to identify matters that maybe of potential interest to third parties.

7. The unaudited financial information, referred to in paragraph 10 (b) below, have been reviewed by us, on which we have issued unmodified conclusion vide our review report dated 1 November 2018. Our review of these financial information was conducted in accordance with the Standard on Review Engagement (SRE) 2410, Review of Interim Financial Information Performed by the Independent Auditor of the Entity, issued by the ICAI. This Standard requires that we plan and perform the review to obtain moderate assurance as to whether the financial information is free of material misstatement. A review is limited primarily to inquiries of the company personnel and analytical procedures applied to the financial data and thus provides less assurance than an audit. We have not performed an audit and accordingly, we do not express an audit opinion.
8. We conducted our examination of the Statement in accordance with the 'Guidance Note on Reports or Certificates for Special Purposes' ('Guidance Note'), issued by the ICAI. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the ICAI.
9. We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements, issued by the ICAI.
10. A reasonable assurance engagement involves performing procedures to obtain sufficient appropriate evidence on the matters mentioned in paragraph 5 above. The procedures selected depend on the auditor's judgment, including the assessment of the risks associated with the matters mentioned in paragraph 5 above. We have performed the following procedures in relation to the matters mentioned in paragraph 5 above:
 - (a) Inquired into the state of affairs of the Company in relation to the audited standalone and consolidated financial statements for the year ended 31 March 2018;
 - (b) Performed inquiry with the management in relation to the unaudited standalone and consolidated financial results for the six months' period 1 April 2018 to 30 September 2018;
 - (c) Examined authorisation for buy back from the Articles of Association of the Company, approved by Board of Directors in its meeting held on 1 November 2018, which is subject to approval of the shareholder of the Company;
 - (d) Agreed the balance of the Statement of Profit and Loss, Securities Premium Account and General Reserve as at 31 March 2018 as disclosed in the Statement with the audited financial statement;
 - (e) Examined that the ratio of secured and unsecured debt owed by the Company, if any, is not more than twice the capital and its free reserves after such buy-back;
 - (f) Examined that all the shares for buy-back are fully paid-up;
 - (g) Examined that the amount of capital payment for the buy-back as detailed in the Statement is within the permissible limit computed in accordance with section 68(2)(c) of the Act and Regulation 4(i) of the SEBI Buy-back Regulations;
 - (h) Examined resolutions passed in the meetings of the Board of Directors. We have not carried out any procedures as regards the projections approved by the Board of Directors and accordingly do not certify the same;
 - (i) Inquired if the Board of Directors of the Company, in its meeting held on 1 November 2018 has formed the opinion as specified in Clause (x) of Schedule I to the SEBI Buy-back Regulations, on reasonable grounds and that the Company will not, having regard to its state of affairs, be rendered insolvent within a period of one year from the aforesaid date of the board meeting and the date on which the results of the shareholders' resolution with regard to the proposed buy-back will be declared;
 - (j) Examined minutes of the meetings of the Board of Directors;

- (k) Examined the Directors' declarations for the purpose of buy-back and solvency of the Company;
- (l) Verified the arithmetical accuracy of the Statement; and
- (m) Obtained appropriate representations from the management of the Company.

Opinion

11. Based on our examination as above and the information, explanations and representations provided to us by the management, in our opinion:
- (a) we have inquired into the state of affairs of the Company in relation to audited standalone and consolidated financial statements for the year ended 31 March 2018;
 - (b) the amount of the permissible capital payment towards the proposed buy-back of equity shares as computed in the accompanying Statement, is properly determined in accordance with the requirements of section 68(2)(c) of the Act and Regulation 4(i) of the SEBI Buy-back Regulations based on the audited financial statements for the year ended 31 March 2018;
 - (c) the Board of Directors of the Company, in its meeting held on 1 November 2018 has formed opinion as specified in clause (x) of Schedule I to the SEBI Buy-back Regulations, on reasonable grounds and that the Company, having regard to its state of affairs, will not be rendered insolvent within a period of one year from the aforesaid date of the board meeting and one year from date on which the results of the shareholders' resolution with regard to the proposed buy-back will be declared.

Restriction on distribution or use

12. Our work was performed solely to assist you in meeting your responsibilities in relation to your compliance with the provisions of section 68 and other applicable provisions of the Act read with rule 17 of the Companies (Share Capital and Debentures) Rules, 2014 (as amended) and the SEBI Buy-back Regulations, pursuant to the proposed buy-back of equity shares. Our obligations in respect of this report are entirely separate from, and our responsibility and liability is in no way changed by, any other role we may have as auditors of the Company or otherwise. Nothing in this report, nor anything said or done in the course of or in connection with the services that are the subject of this report, will extend any duty of care we may have in our capacity as auditors of the Company.
13. This report is addressed to and provided to the Board of Directors of the Company solely for the purpose of enabling it to comply with the aforesaid requirements and to include this report, pursuant to the requirements of the SEBI Buy-back Regulations, (a) in the explanatory statement to be included in the postal ballot notice to be circulated to the shareholders of the Company, public announcement to be made to the shareholders of the Company, (b) in the draft letter of offer and the letter of offer to be filed with the Registrar of Companies, Securities and Exchange Board of India, BSE Limited and National Stock Exchange of India Limited, as required by the SEBI Buy-back Regulations, the Central Depository Services (India) Limited, National Securities Depository Limited, as applicable and (c) for providing to the manager to the buy-back, each for the purpose of extinguishment of equity shares. Accordingly, this report may not be suitable for any other purpose, and therefore, should not be used, referred to or distributed for any other purpose or to any other party without our prior written consent. Accordingly, we do not accept or assume any liability or any duty of care for any other purpose for which or to any other person to whom this report is shown or into whose hands it may come without our prior consent in writing.

For **Walker Chandiok & Co LLP**
Chartered Accountants
Firm Registration No.: 001076N/N500013

Vijay Vikram Singh
Partner
Membership No. 059139

Bengaluru
1 November 2018

Annexure A

Statement of determination of the maximum amount of permissible capital payment for proposed buy-back of equity shares in accordance with the provisions of the Act and the SEBI buy-back Regulations (the “Statement”)

(Amount in ₹)

Particulars as on 31 March 2018	Standalone (In lakhs)	Consolidated (In lakhs)
A. Paid-up capital as at 31 March 2018 *		
(329,972,150 equity shares of ₹ 1 each fully paid-up)	3,300	3,300
B. Free reserves		
Securities premium account	47	47
Surplus in statement of profit and loss	32,643	33,220
General reserve	8,392	8,392
Total reserves	41,082	41,659
Total paid up capital and free reserves (A+B)	44,382	44,959
Maximum amount permissible for the Buy-back i.e. 25% of total paid-up equity capital and free reserves #	11,096	11,240

* Calculation in respect to buyback is done on the basis of Standalone and Consolidated Audited Financial Statements of the Company for the year ended 31 March 2018.

It may be noted that as per the provisions of Section 68(2)(c) of the Act, in respect of Buy-back of equity shares in any financial year, the reference to twenty-five percent shall be construed with respect to the total paid-up equity share capital in that financial year.

For and on behalf of the Board of Directors of

Triveni Turbine Limited

Deepak Kumar Sen
Executive Vice President & CFO
Noida
November 1, 2018

Unquote

25. DOCUMENTS FOR INSPECTION

Copies of the following documents will be available for inspection at the Registered Office of the Company at A-44 Hosiery Complex, Phase II Extn, Noida - 201 305, Uttar Pradesh, India between 10.30 a.m. and 5.00 p.m. on any day, except Saturday, Sunday and public holidays, during the Tendering Period:

- (1) Certificate of Incorporation;
- (2) Memorandum and Articles of Association of the Company
- (3) Annual reports of the Company for the fiscal years ended March 31, 2018, March 31, 2017 and March 31, 2016 and limited reviewed financials for the six months ended September 30, 2018;
- (4) Resolution passed by the Board of Directors at the meeting held on November 1, 2018 approving the proposal for Buyback;

- (5) Special resolution passed by the shareholders through postal ballot, the results of which were declared on December 15, 2018 approving the proposal of the Buyback;
- (6) Copy of Report dated November 1, 2018 received from Walker Chandiook & Co LLP, Chartered Accountants, the Statutory Auditor of the Company, in terms of clause (xi) of Schedule I of the SEBI Buyback Regulations;
- (7) Copy of Declaration of solvency and an affidavit verifying the same in Form SH-9, as prescribed under Section 68(6) of the Companies Act;
- (8) Copy of Escrow Agreement dated December 15, 2018 entered into amongst the Company, the Manager to the Buyback and the Escrow Agent;
- (9) Copy of the certificate from Walker Chandiook & Co LLP, Chartered Accountants, the Statutory Auditor of the Company, certifying that the Company has adequate funds for the purposes of Buyback;
- (10) Copy of Public Announcement for Buyback published on December 17, 2018 in the English and Hindi national editions of the Business Standard;
- (11) Confirmation letter by the Escrow Agent dated [●] that the Escrow Account has been opened and Escrow Amount has been deposited; and
- (12) Observations from SEBI on the Draft Letter of Offer issued by its letter no. [●] dated [●].

26. DETAILS OF COMPANY SECRETARY & COMPLIANCE OFFICER

Rajiv Sawhney
Company Secretary
8th Floor, Express Trade Towers,
Plot No.15-16, Sector-16
Noida-201 301, Uttar Pradesh, India
Tel. No.: +91 120 4308 000
Fax No.: +91 120 4311 010
Email: shares.ttl@trivenigroup.com

Eligible Shareholders may contact the Company Secretary & Compliance Officer for any clarification or to address their grievances, if any, during office hours (10:00 a.m. to 5:00 p.m.) on all working days except holidays.

27. DETAILS OF THE REMEDIES AVAILABLE TO THE ELIGIBLE SHAREHOLDERS

- (a) In case of any grievances relating to the Buyback (including non-receipt of the Buyback consideration, share certificate, demat credit, etc.), the Eligible Shareholders can approach either of the Company Secretary & Compliance Officer, Manager to the Buyback, Registrar to the Buyback for redressal thereof.
- (b) If the Company makes any default in complying with the provisions of Sections 68, 69, 70 of the Companies Act including the rules thereunder, the Company or any officer of the Company who is in default shall be punishable with imprisonment for a term and its limit, or with a fine and its limit or with both in terms of the Companies Act, as applicable.
- (c) The address of the concerned office of the Registrar of Companies is as follows:

The Registrar of Companies, Uttar Pradesh
Ministry of Corporate Affairs
37/17, Westcott Building
The Mall
Kanpur – 208 001, Uttar Pradesh

28. INVESTOR SERVICE CENTRE AND REGISTRAR TO THE BUYBACK

The Company has designated the following as the Investor Service Centre for the Buyback:



Karvy Fintech Private Limited#

Karvy Selenium Tower B Plot 31-32, Gachibowli
Financial District, Nanakramguda

Serilingampally

Hyderabad Rangareddi

Telangana 500 032, India

Tel: +91 40 6716 2222

Fax: +91 40 2343 1551

E-mail: triveni.buyback@karvy.com

Investor Grievance Id: einward.ris@karvy.com

Contact Person: Mr. M. Murali Krishna

SEBI Registration No.: INR000000221

#Karvy Computershare Private Limited has been amalgamated with Karvy Fintech Private Limited by order of the National Company Law Tribunal, Hyderabad dated October 23, 2018 and the said amalgamation was effective from November 17, 2018, and accordingly, Karvy Fintech Private Limited is acting as the Registrar to the Buyback.

29. MANAGER TO THE BUYBACK



HDFC Bank Limited

Peninsula Business Park

'B' Wing, 4th Floor, Senapati Bapat Marg

Lower Parel

Mumbai 400 013

Tel: +91 22 3395 8233

Fax: +91 22 3078 8584

E-mail: ttl.buyback@hdfcbank.com

Contact Person: Mr. Ravi Sharma

SEBI Registration No.: INM000011252

30. DECLARATION BY THE DIRECTORS REGARDING AUTHENTICITY OF THE INFORMATION IN THE DRAFT LETTER OF OFFER

As per Regulation 24(i)(a) of the SEBI Buyback Regulations, the Board of Directors accepts full responsibility for the information contained in this Draft Letter of Offer and for the information contained in all other advertisements, circulars, brochures, publicity materials etc. which may be issued in relation to the Buyback and confirms that the information in such documents contain and will contain true, factual and material information and does not and will not contain any misleading information. This Draft Letter of Offer is issued under the authority of the Board and in terms of the resolution passed by the Board on November 1, 2018.

For and on behalf of the Board of Directors of Triveni Turbine Limited

Mr. Nikhil Sawhney
*Vice Chairman & Managing
Director*

DIN: 00029028

Mr. Tarun Sawhney
Non-Executive Director

DIN: 00382878

Mr. Rajiv Sawhney
Company Secretary

Membership No. A8047

Place: Noida

Date: December 17, 2018

ANNEXURE I - TENDER FORM FOR ELIGIBLE SHAREHOLDERS HOLDING DEMAT SHARES

FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT (FOR EQUITY SHAREHOLDERS HOLDING SHARES IN DEMATERIALIZED FORM)

Bid Number:

Date:

BUY-BACK OPENS ON:		[●], 2019	
BUY-BACK CLOSES ON:		[●], 2019	
For Registrar use			
Inward No.	Date	Stamp	
Status (please tick appropriate box)			
<input type="checkbox"/> Individual	<input type="checkbox"/> FII	<input type="checkbox"/> Insurance Co.	
<input type="checkbox"/> Foreign Co.	<input type="checkbox"/> NRI/OCB	<input type="checkbox"/> FVCI	
<input type="checkbox"/> Body Corporate	<input type="checkbox"/> Bank / FI	<input type="checkbox"/> Pension / PF	
<input type="checkbox"/> VCF	<input type="checkbox"/> Partnership/LLP	<input type="checkbox"/> Others (specify)	
India Tax Residency Status: Please tick appropriate box			
<input type="checkbox"/> Resident in India	<input type="checkbox"/> Non-Resident in India	<input type="checkbox"/> Resident of _____ (Shareholder to fill the country of residence)	
Route of Investment (For NR Shareholders only)			
<input type="checkbox"/> Portfolio Investment Scheme		<input type="checkbox"/> Foreign Investment Scheme	

To,
Triveni Turbine Limited
 C/o Karvy Fintech Private Limited
 Karvy Selenium Tower B Plot 31-32, Gachibowli
 Financial District, Nanakramguda
 Serilingampally
 Hyderabad Rangareddi
 Telangana 500 032, India

Dear Sir/ Madam,

Sub: Letter of Offer dated [●], 2019 to Buy back up to 66,66,666 Equity Shares of Triveni Turbine Limited (the “Company”) at a price of INR 150/- (Indian Rupees One Hundred Fifty only) per Equity Share (the “Buyback Offer Price”) payable in cash

1. I / We having read and understood the Letter of Offer issued by the Company hereby tender / offer my / our Equity Shares in response to the Buyback on the terms and conditions set out below and in the Letter of Offer.
2. I / We authorize the Company to buyback the Equity Shares offered (as mentioned above) and to issue instruction(s) to the Registrar to the Buyback to extinguish the Equity Shares.
3. I / We hereby warrant that the Equity Shares comprised in this Tender Offer are offered for Buyback by me / us free from all liens, equitable interest, charges and encumbrance.
4. I / We declare that there are no restraints / injunctions or other covenants of any nature which limits / restricts in any manner my / our right to tender Equity Shares for Buyback and that I / We am / are legally entitled to tender the Equity Shares for Buyback.
5. I / We agree that the Company will pay the Buyback Price only after due verification of the validity of documents and that the consideration will be paid as per the Stock Exchange mechanism.
6. I / We agree to receive, at my own risk, the invalid / unaccepted Equity Shares under the Buyback in the demat a/c from where I / we have tendered the Equity Shares in the Buyback.
7. I / We agree to return to the Company any Buyback consideration that may be wrongfully received by me / us.
8. Details of Equity Shares held and tendered / offered for Buy-back:

Particulars	In Figures	In Words
Number of Equity Shares held as on Record Date (December 28, 2018)		
Number of Equity Shares Entitled for Buy-back (Buy-back Entitlement)		
Number of Equity Shares offered for Buy-back (Including Additional Shares, if any)		

Note: An Eligible Shareholder may tender Equity Shares over and above his / her Buyback Entitlement. Number of Equity Shares validly tendered by any Eligible Shareholder up to the Buyback Entitlement of such Eligible Shareholder shall be accepted to the full extent. The Equity Shares tendered by any Eligible Shareholder over and above the Buyback Entitlement of such Eligible Shareholder shall be accepted in accordance with Paragraph [●] of the Letter of Offer. Equity Shares tendered by any Eligible Shareholder over and above the number of Equity Shares held by such Eligible Shareholder as on the Record Date shall not be considered for the purpose of Acceptance.

9. Applicable for all Non-resident shareholders.
 - I / We undertake to pay income taxes in India on any income arising on such Buyback accordance with prevailing income tax laws in India. I / We also undertake to indemnify the Company against any income tax liability on any income earned on such Buyback of shares

by me / us. Details of bank account of the sole or first Shareholder to be incorporated in the consideration warrant (to be mandatorily filled).

- I/We, being a Non-Resident Shareholder, agree to obtain and submit all necessary approvals, if any and to the extent required from the concerned authorities including approvals from the RBI under FEMA and any other the rules and regulations, for tendering Equity Shares in the Buyback, and also undertake to comply with the reporting requirements, if applicable, and any other rules, regulations and guidelines, in regard to remittance of funds outside India.

-----Tear along this line-----

ACKNOWLEDGMENT SLIP: TRIVENI TURBINE LIMITED – BUYBACK
(To be filled by the Equity Shareholder) (Subject to verification)

DP ID		Client ID	
Received from Mr./Ms./Mrs.			
Form of Acceptance-cum-Acknowledgement, Original TRS along with:			
No. of Equity Shares offered for Buyback (In Figures)		(in words)	
Please quote Client ID No. & DP ID No. for all future correspondence			Stamp of Broker

- I / We undertake to execute any further documents and give any further assurances that may be required or expedient to give effect to my / our tender / offer and agree to abide by any decision that may be taken by the Company to effect the Buyback in accordance with the Companies Act, SEBI Buyback Regulations and any other applicable laws
- Non-resident shareholders (including NRIs, OCBs and FIIs) are requested to enclose a consent letter indicating the details of transfer i.e. number of Equity Shares to be transferred, the name of the investee company whose shares are being transferred i.e. "Triveni Turbine Limited" and the price at which the Equity Shares are being transferred i.e. "Price determined in accordance with the SEBI Buyback Regulations" duly signed by the shareholder or his/its duly appointed agent and in the latter case, also enclose the power of attorney.
- Details of Account with Depository Participant (DP):

Name of the Depository (tick whichever is applicable)		NSDL		CDSL
Name of the Depository Participant				
DP ID No.				
Client ID No. with the DP				

13. Equity Shareholders Details:

Particulars	First/Sole Holder	Joint Holder 1	Joint Holder 2	Joint Holder 3
Full Name(s) Of the Holder				
Signature(s)*				
PAN				
Address of the Sole/First Equity Shareholder				
Telephone No. of Sole/First Equity Shareholder		Email ID of Sole/First Equity Shareholder		

* Corporate must affix rubber stamp and sign.

Instructions:

This Tender Form has to be read along with the Letter of Offer and is subject to the terms and conditions mentioned in the Letter of Offer and this Tender Form

- This Offer will open on [●], 2019 and close on [●], 2019
- This Tender form has to be read along with the Letter of Offer and is subject to the terms and conditions mentioned in the Letter of Offer and this Tender Form.
- Shareholders who desire to tender their equity shares in the dematerialized form under the Buyback would have to do so through their respective Shareholder's Broker by indicating the details of equity shares they intend to tender under the Buyback.
- Shareholders may submit their duly filled Tender Form to the office of Registrar to the Buyback (as mentioned in Paragraph [●] of the Letter of Offer) only post placing the bid via the Seller Member.
- In case any registered entity that has merged with another entity and the merger has been approved and has come into effect but the process of getting the successor company as the registered shareholder is still incomplete, then such entity along with the Tender Form should file a copy of the following documents:
 - Approval from the appropriate authority for such merger;
 - The scheme of merger; and
 - The requisite form filed with MCA intimating the merger.
- The Buyback shall be rejected for demat shareholders in case of receipt of the completed Tender Form and other documents but non-receipt of Shares in the special account of the Clearing Corporation or a non-receipt of valid bid in the exchange bidding system.**
- The shares in the Offer shall be rejected if the tenderer is not an Eligible Shareholder of the Company as on the Record date.

8. The Shareholders will have to ensure that they keep the DP Account active and unblocked to receive credit in case of return of Equity Shares due to rejection or due to prorated Buyback as may be decided by the Company / Registrar to the Buyback, in accordance with the SEBI Buyback Regulations.
9. Eligible Shareholders to whom the Offer is made are free to tender shares to the extent of their entitlement in whole or in part or in excess of their entitlement, but not exceeding their holding as on Record Date.
10. All documents sent by Eligible Shareholders will be at their own risk. Eligible Shareholders are advised to safeguard adequately their interests in this regard.
11. By agreeing to participate in the Buyback the NR and NRI shareholders give the Company the authority to make, sign, execute, deliver, acknowledge and perform all applications to file regulatory reporting, if required, including FC-TRS form, if necessary and undertake to provide assistance to the Company for such regulatory reporting, if required by the Company.
12. Eligible Sellers have to fill up the EVENT number issued by Depository in the column for settlement details along with the market type as "Buyback", ISIN, Quantity of shares and CM BP ID of broker and execution date in the Delivery Instruction Slips (DIS) so that Equity Shares can be tendered for Buyback Offer

All capitalised items not defined herein shall have the meaning ascribed to them in the Letter of Offer.

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ALL FUTURE CORRESPONDENCE IN CONNECTION WITH THIS BUYBACK, IF ANY, SHOULD BE ADDRESSED TO REGISTRAR TO THE BUYBACK AT THE FOLLOWING ADDRESS QUOTING YOUR CLIENT ID AND DP ID:

Investor Service Centre:

TRIVENI TURBINE Limited- Buyback

Karvy Fintech Private Limited

Karvy Selenium Tower B Plot 31-32, Gachibowli

Financial District, Nanakramguda

Serilingampally

Hyderabad Rangareddi

Telangana 500 032, India

Contact Person: Mr. M. Murali Krishna

Tel: +91 40 6716 2222; **Fax:** +91 40 2343 1551; **E-mail:** triveni.buyback@karvy.com

Investor Grievance Id: einward.ris@karvy.com

SEBI Registration Number: INR000000221

ANNEXURE II - TENDER FORM FOR ELIGIBLE SHAREHOLDERS HOLDING PHYSICAL SHARES

**FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT
(FOR EQUITY SHAREHOLDERS HOLDING SHARES IN PHYSICAL FORM)**

Bid Number:

Date:

BUY-BACK OPENS ON:		[●], 2019	
BUY-BACK CLOSSES ON:		[●], 2019	
For Registrar use			
Inward No.	Date	Stamp	
Status (please tick appropriate box)			
<input type="checkbox"/> Individual	<input type="checkbox"/> FII	<input type="checkbox"/> Insurance Co.	
<input type="checkbox"/> Foreign Co.	<input type="checkbox"/> NRI/OCB	<input type="checkbox"/> FVCI	
<input type="checkbox"/> Body Corporate	<input type="checkbox"/> Bank / FI	<input type="checkbox"/> Pension / PF	
<input type="checkbox"/> VCF	<input type="checkbox"/> Partnership/LLP	<input type="checkbox"/> Others (specify)	
India Tax Residency Status: Please tick appropriate box			
<input type="checkbox"/> Resident in India	<input type="checkbox"/> Non-Resident in India	<input type="checkbox"/> Resident of _____ (Shareholder to fill the country of residence)	
Route of Investment (For NR Shareholders only)			
<input type="checkbox"/> Portfolio Investment Scheme		<input type="checkbox"/> Foreign Investment Scheme	

To,

Triveni Turbine Limited

C/o Karvy Fintech Private Limited
Karvy Selenium Tower B Plot 31-32, Gachibowli
Financial District, Nanakramguda
Serilingampally
Hyderabad Rangareddi
Telangana 500 032, India

Dear Sir/ Madam,

Sub: Letter of Offer dated [●], 2019 to Buy back up to 66,66,666 Equity Shares of Triveni Turbine Limited (the “Company”) at a price of INR 150/- (Indian Rupees One Hundred Fifty Only) per Equity Share (the “Buyback Offer Price”) payable in cash

- I / We (having read and understood the Letter of Offer dated [●] issued by the Company) hereby tender / Offer my / our Equity Shares in response to the Buyback on the terms and conditions set out below and in the Letter of Offer.
- I / We authorize the Company to Buyback the Equity Shares offered (as mentioned above) and to issue instruction(s) to extinguish the Equity Shares.
- I / We hereby warrant that the Equity Shares comprised in this Tender Offer are offered for Buyback by me/us free from all liens, equitable interest, charges and encumbrance.
- I / We declare that there are no restraints/ injunctions or other covenants of any nature which limits/ restricts in any manner my/ our right to tender Equity Shares for Buyback and that I / We am/ are legally entitled to tender the Equity Shares for Buyback.
- I / We agree that the Company is not obliged to accept any Equity Shares offered for Buyback where loss of share certificates has been notified to the Company.
- I / We agree that the Company will pay the Buyback Offer Price only after due verification of the validity of the documents and that the consideration may be paid to the first named Eligible Shareholder as per SEBI notified Stock Exchange mechanism.
- I / We agree to return to the Company any Buyback consideration that may be wrongfully received by me / us.
- I / We undertake to execute any further documents and give any further assurances that may be required or expedient to give effect to my/our tender/offer and agree to abide by any decision that may be taken by Company to effect the Buyback in accordance with the Companies Act and SEBI Buyback Regulations.
- I / We authorize the Company to split the Share Certificate and issue new consolidated Share Certificate for the unaccepted Equity shares in case the Equity Shares accepted by the Company are less than the Equity Shares tendered in the Buyback.
- I/We undertake to execute such further documents and give such further assurances that may be required for expedient to give effect to my/our tender/ offer and agree to abide by any decision that may be taken by the Company to effect the Buyback in accordance with the Companies Act, SEBI Buyback Regulations and any other applicable laws.
- Details of Equity Shares held and tendered / offered for Buyback:

Particulars	In Figures	In Words
Number of Equity Shares held as on Record Date (December 28, 2018)		
Number of Equity Shares Entitled for Buyback (Buyback Entitlement)		
Number of Equity Shares offered for Buyback (including Additional Shares, if any)		

Note: An Eligible Shareholder may tender Equity Shares over and above his / her Buyback Entitlement. Number of Equity Shares validly tendered by any Eligible Shareholder up to the Buyback Entitlement of such Eligible Shareholder shall be accepted to the full extent. The Equity Shares tendered

by any Eligible Shareholder over and above the Buyback Entitlement of such Eligible Shareholder shall be accepted in accordance with paragraph [●] of the Letter of Offer. Equity Shares tendered by any Eligible Shareholder over and above the number of Equity Shares held by such Eligible Shareholder as on the Record Date shall not be considered for the purpose of Acceptance.

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ACKNOWLEDGMENT SLIP: TRIVENI TURBINE LIMITED – BUYBACK

(To be filled by the Equity Shareholder) (Subject to verification)

Folio No.			
Received from Mr./ Ms./Mrs.			
Form of Acceptance-cum-Acknowledgement, Original TRS along with:			
No. of Equity Shares offered for Buy-back (In figures)		(in words)	
Stamp of Broker/Registrar			

12. Details of Share Certificate(s) enclosed: _____ Total No. of Share Certificates Submitted:

Sr. No.	Folio No.	Share Certificate No.	Distinctive No(s)		No. of Shares
			From	To	
Total					

In case the number of folios and share certificates enclosed exceed 3 nos., Please attach a separate sheet giving details in the same format as above

13. Details of the bank account of the sole or first Eligible Shareholder to be incorporated in the consideration warrant (to be mandatorily filled):

Name of the Bank	Branch and City	IFSC and MICR Code	Account Number (indicate type of account)

14. Details of other Documents (Please ✓ as appropriate, if applicable) enclosed:

Power of Attorney	Previous RBI approvals for acquiring the Equity Shares of Triveni Turbine Limited hereby tendered in the Buyback
Death Certificate	Succession Certificate
Self-attested copy of Permanent Account Number (PAN Card)	Corporate authorisations
TRS	Others (please specify)

15. Applicable for all Non-resident shareholders

I/We undertake to pay income taxes in India on any income arising on such Buyback and taxable in accordance with prevailing income tax laws in India within 7th day of the succeeding months in which the Shares are bought back by the Company. I/We also undertake to indemnify the Company against any income tax liability on any income earned on such Buyback of shares by me/us.

16. Equity Shareholders Details:

Particulars	First/Sole Holder	Joint Holder 1	Joint Holder 2	Joint Holder 3
Full Name(s) Of the Holder				
Signature(s)*				
PAN				
Address of the Sole/First Equity Shareholder				
Telephone No. of Sole/First Equity Shareholder		Email ID of Sole/First Equity Shareholder		

* Corporate must affix rubber stamp and sign.

Instructions:

This Tender Form has to be read along with the Letter of Offer and is subject to the terms and conditions mentioned in the Letter of Offer and this Tender Form

- This Buyback will open on [●], 2019 and close on [●], 2019
- This Tender Form has to be read along with the Letter of Offer and is subject to the terms and conditions mentioned in the Letter of Offer and this Tender Form.
- Eligible Shareholders who wish to tender their Equity Shares in response to this Buyback should submit the following documents to their Selling Member (Seller Broker), who in turn would deliver the said documents along with the Transaction Registration Slip (TRS) to the Registrar; the documents should be sent to the Registrar only after the placement of a valid bid; non-submission of the below mentioned documents directly to the Registrar shall result in the rejection of the tendered Equity Shares
 - The Tender Form duly signed (by all Equity Shareholders in case shares are in joint names) the same order in which they hold the shares.
 - Original share certificates
 - Valid share transfer form(s) (SH-4) duly filled and signed by the transferors (i.e. by all registered Shareholders in same order and as per the specimen signatures registered with the Company/Registrar) and duly witnessed at the appropriate place authorizing the transfer in favor of the Company
 - Self-attested copy of the Shareholder's PAN Card
 - Any other relevant documents such as (but not limited to):
 - Duly attested Power of Attorney if any person other than the Equity Shareholder has signed the relevant Tender Form
 - Notarized copy of death certificate and succession certificate or probated will, as applicable, if the original Shareholder has deceased
 - Necessary corporate authorisations, such as Board Resolutions etc., in case of companies
 - In addition to the above, if the address of the Shareholder has undergone a change from the address registered in the Register of Members of the Company, the Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: valid Aadhar Card, Voter Identity Card or Passport.
- In case any registered entity that has merged with another entity and the merger has been approved and has come into effect but the process of getting the successor company as the registered shareholder is still incomplete, then such entity along with the Tender Form file a copy of the following documents:
 - Approval from the appropriate authority for such merger;
 - The scheme of merger; and

- iii. The requisite form filed with MCA intimating the merger.
5. Eligible Shareholders whom the Buyback is made are free to tender Equity Shares to the extent of their entitlement in whole or in part or in excess of their entitlement, but not exceeding the number of Shares held by them as on Record Date.
 6. All documents / remittances sent by or to Eligible Shareholders will be at their own risk and the Eligible Shareholders are advised to adequately safeguard their interests in this regard.
 7. For procedure followed by Eligible Shareholders for tendering shares in the buyback, please refer to Paragraph [●] of the Letter of Offer.
 8. All documents as mentioned above shall be enclosed with the valid Tender Form otherwise the shares will be liable for rejection. The shares shall be liable for rejection on the following grounds amongst others:
 - a) If any other company share certificates are enclosed with the Tender Form instead of the share certificate of the Company;
 - b) Non-submission of Notarized copy of death certificate and succession certificate / probated/Will, as applicable in case any Eligible Shareholder has deceased.
 - c) If the Eligible Shareholder(s) bid the shares but the Registrar does not receive the share certificate; or
 - d) In case the signature in the Tender Form and Form SH-4 doesn't match as per the specimen signature recorded with Company / Registrar.
 - e) If necessary corporate authorizations under official stamp are not accompanied with tender form
 9. I/We, being a Non-Resident Shareholder, agree to obtain and submit all necessary approvals, if any and to the extent required from the concerned authorities including approvals from the RBI under FEMA and any other the rules and regulations, for tendering Equity Shares in the Buyback, and also undertake to comply with the reporting requirements, if applicable, and any other rules, regulations and guidelines, in regard to remittance of funds outside India.
 10. The Equity Shares tendered in the buyback shall be rejected if (i) the Shareholder is not a Eligible Shareholder of the Company on the Record Date; (ii) if there is a name mismatch in the share certificate of the Shareholder; or (iii) the documents mentioned in the Tender Form for Eligible Shareholders holding Equity Shares in physical form are not received by the Registrar on or before the close of business hours of [●], 2019 by 5:00p.m.

All capitalised items not defined herein shall have the meaning ascribed to them in the Letter of Offer.

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ALL FUTURE CORRESPONDENCE IN CONNECTION WITH THIS BUYBACK, IF ANY, SHOULD BE ADDRESSED TO REGISTRAR TO THE BUYBACK AT THE FOLLOWING ADDRESS QUOTING YOUR CLIENT ID AND DP ID:

Investor Service Centre: TRIVENI TURBINE Limited- Buyback

Karvy Fintech Private Limited

Karvy Selenium Tower B Plot 31-32, Gachibowli

Financial District, Nanakramguda

Serilingampally

Hyderabad Rangareddi

Telangana 500 032, India

Contact Person: Mr. M. Murali Krishna

Tel: +91 40 6716 2222; **Fax:** +91 40 2343 1551; **E-mail:** triveni.buyback@karvy.com

Investor Grievance Id: einward.ris@karvy.com

SEBI Registration Number: INR000000221

Form No. SH-4**Securities Transfer Form**

Pursuant to section 56 of the Companies act, 2013 and sub-rule (1) of rule 11 of the
Companies (Share Capital and Debentures) Rules 2014

Date of execution.....

FOR THE CONSIDERATION stated below the "Transferor(s)" named do hereby transfer to the "Transferee(s)" named the securities specified below subject to the conditions on which the said securities are now held by the Transferor(s) and the Transferee(s) do hereby agree to accept and hold the said securities subject to the conditions aforesaid.

CIN: L29110UP1995PLC041834

Name of the company (in full): TRIVENI TURBINE LIMITED

Name of the Stock Exchange where the company is listed, if any: BSE Limited, National Stock Exchange of India Limited

DESCRIPTION OF SECURITIES:

Kind/Class of securities (1)	Nominal value of each unit of security (2)	Amount called up per unit of security (3)	Amount paid up per unit of security (4)
Equity Shares	₹1/-	₹1/-	₹1/-

No. of Securities being Transferred		Consideration Received (Rs)	
In Figures	In Words	In words	In figures

Distinctive Number	From				
	To				
Corresponding Certificate Nos:					

TRANSFEROR'S PARTICULARS

Registered Folio Number	
Name(s) in full	Seller Signature (s)
1.	
2.	
3.	
I, hereby confirm that the Transferor has signed before me.	Witness Signature
Name and Address of Witness	

TRANSFeree'S PARTICULARS-

	1	2	3
Name in full			
Father's/ mother's/ Spouse name			
Address			
E-mail ID			
Occupation			
Existing folio no., if any			
Signature			

Folio No. of Transferee: _____

Specimen Signature of Transferee

1. _____
2. _____
3. _____

Value of stamp affixed: _____ (₹)

Enclosures:

- (1) Certificate of shares or debentures or other securities
- (2) If no certificate is issued, letter of allotment.
- (3) Other, Specify.....

Stamps:

--

For office use only Checked by _____ Signature tallies by _____ Entered in the Register of Transfer on _____ vide Transfer No. _____ Approval Date _____ Power of attorney/Probate/Death Certificate/Letter of administration Registered on _____ _____ at No. _____
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